

HAZARIBAGH RANCHI EXPRESSWAY LIMITED

Registered Office : The IL&FS Financial Centre, Plot C - 22, G - Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400051. <http://www.itnindia.com/HREL-SPV.aspx>
CIN: U45203MH2009PLC191070
Extract of Financial Results for the quarter and half year ended September 30, 2023

(Rs. in Lakhs)

Particulars	Quarter ended			Half year ended		Year ended
	September 30, 2023 (Unaudited)	June 30, 2023 (Unaudited)	September 30, 2022 (Unaudited)	September 30, 2023 (Unaudited)	September 30, 2022 (Unaudited)	March 31, 2023 (Audited)
1 Total Income from Operations	1,734	2,332	2,312	4,065	4,818	22,013
2 Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary Items)	103	(13)	(7,604)	90	(6,084)	3,088
3 Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	103	(13)	(7,604)	90	(6,084)	3,088
4 Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	103	(13)	(7,604)	90	(6,084)	3,088
5 Total Comprehensive Income for the period (Comprising Profit / (Loss) for the year (after tax) and Other Comprehensive Income (after tax))	103	(13)	(7,604)	90	(6,084)	3,088
6 Paid-up equity share capital (face value - ₹ 10 per share)	13,100	13,100	13,100	13,100	13,100	13,100
7 Reserves (excluding revaluation Reserve)	(13,436)	(13,540)	(11,216)	(13,436)	(11,216)	(13,526)
8 Securities Premium Amount	-	-	-	-	-	-
9 Net worth	(336)	(440)	1,884	(336)	1,884	(426)
10 Paid-up Debt Capital	49,168	48,611	79,669	49,168	79,669	51,704
11 Outstanding Redeemable Preference Shares	-	-	-	-	-	-
12 Debt/Equity Ratio (number of times)	(146.20)	(110.57)	42.29	(146.20)	42.29	(121.26)
13 Earnings per share (of ₹ 10/- each) : (* Not annualised)						
(a) Basic	0.08*	-0.01*	-5.8*	0.07*	-4.64*	2.36*
(b) Diluted	0.08*	-0.01*	-5.8*	0.07*	-4.64*	2.36*
14 Capital Redemption Reserve	-	-	-	-	-	-
15 Debenture Redemption Reserve	2,940	2,940	6,010	2,940	6,010	2,940
16 Debt Service Coverage Ratio (DSCR) (number of times)	18.37	0.38	-	0.50	-	0.42
17 Interest Service Coverage Ratio (ISCR) (number of times)	1.04	1.06	-	1.05	-	1.66

Notes:-
1 The above is an extract of the detailed format of financial results filed with Stock Exchanges for the quarter and half year ended September 30, 2023 under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the results are available on the websites of the National Stock Exchange (NSE) - www.nseindia.com and the Company's - www.itnindia.com/HREL-SPV.aspx
2 For the items referred in sub-clauses (a), (b), (d) and (e) of the Regulation 52 (4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the Stock Exchange (NSE) and can be accessed on the (www.nseindia.com) and on the Company's website - www.itnindia.com/HREL-SPV.aspx
3 The above results are in compliance with Indian Accounting Standards ("Ind AS") notified by the Ministry of Corporate Affairs, read with SEBI Circular No. CIR/IMD/DFI/69/2016 dated August 10, 2016.
4 The above financial results of the Company were reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on October 25, 2023 and have been reviewed by the Statutory Auditor of the Company.

For and on behalf of the Board
Jyotsna Matondkar
Non Executive Director
DIN: 07602930

Place: Mumbai
Date: October 25, 2023

LOYAL equipments limited

(CIN: L29190GJ2007PLC050607)

Regd. Office: Block No.35/1-2-3-4, Village - Zak, Dahegam, Gandhinagar-382330, Gujarat, India
Tel No. : +91-2718-247236 • Fax No. : +91-2718-269033 • E-mail: cs@loyalequipments.com • Website: www.loyalequipments.com

EXTRACT OF THE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER & HALF YEAR ENDED SEPTEMBER 30, 2023

(Amt. in Lakhs)

Sr. No.	Particulars	For Quarter ended on			Year to date figures for half year ended		Previous Year Ended 31/03/2023
		30.09.2023 Unaudited	30.06.2023 Unaudited	30.09.2022 Unaudited	30.09.2023 Unaudited	30.09.2022 Unaudited	
1	Total Income from Operations	2614.35	419.88	1160.63	3034.23	1706.24	4963.37
2	Net Profit / (Loss) for the period (before Tax and Exceptional Items)	433.59	-208.69	198.33	224.90	33.53	624.38
3	Net Profit / (Loss) for the period before tax (after Exceptional Items)	433.59	-208.69	198.33	224.90	33.53	624.38
4	Net Profit / (Loss) for the period after tax (after Exceptional Items)	375.04	-208.03	184.35	167.01	24.96	596.79
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	375.04	-208.03	184.35	167.01	24.96	597.81
6	Equity Share Capital (face value of Rs. 10 each)	1020.00	1020.00	1020.00	1020.00	1020.00	1020.00
7	Reserves (excluding Revaluation Reserve as shown in the Audited Balance Sheet of the previous year)	-	-	-	1399.07	659.21	1232.06
8	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) 1. Basic: 2. Diluted:	3.68	(2.04)	1.81	1.64	0.24	5.85

Notes:-
1. These results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at their respective meeting held on October 25, 2023.
2. The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly unaudited financial results is available on the website of the Stock Exchange (www.bseindia.com) and also on the Company's website (www.loyalequipments.com).

By order of the Board
For Loyal equipments limited
Sd/-
Alkesh Rameshchandra Patel
(Managing Director)
(DIN: 02672297)

Place: Dahegam, Gujarat
Date: October 25, 2023.

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 5 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. PRECISION REALTY DEVELOPERS PRIVATE LIMITED (IN CIRP)

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	M/s. Precision Realty Developers Private Limited
2. Date of Incorporation of Corporate Debtor	11/01/2007
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. of Corporate Debtor	U70200MH2007PTC166932
5. Address of the registered office and principal office (if any) of corporate debtor	Current Registered office: Shop No. 45, Ground Floor, F.wing, Krishna Arcade, building No. 11, Yashwanth Shrushti, Khaira Boisar, Thane, Palghar, Maharashtra, India, 401501. Previous Registered office: Knowledge House, Shyam Nagar, Off. Jogeshwari - Vikhroli link Road, Jogeshwari - East Mumbai - 400060.
6. Insolvency commencement date in respect of corporate debtor	20.10.2023 (Order received on 25.10.2023)
7. Estimated date of closure of Insolvency Resolution Process	22.04.2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Pradeep Kumar Kabra IBB/I/PA-001/IP-P01104/2017-18/11790
9. Address and e-mail of the interim resolution professional, as registered with the Board	Pradeep Kumar Kabra C/905, Ofra Building V.I.P Road, Barthana, Vesu, Surat, Gujarat, 395007 Email: ippradeepkabra@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Pradeep Kumar Kabra 301, 3 rd Floor, Reegus Business Center, Above Mercedes Showroom, New City Light Road, Barthana, Vesu Surat Gujarat 395007. Email: ip.prdpl@gmail.com
11. Last date for submission of Claims	Wednesday, 08.11.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/home/downloads b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. Precision Realty Developers Private Limited on 20th October 2023 (Order received on 25.10.2023). The creditors of M/s. Precision Realty Developers Private Limited, are hereby called upon to submit their claims with proof on or before Wednesday, 08th November, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proof of claim shall attract penalties.

Sd/-
CA. IP Pradeep Kumar Kabra
Date: 26.10.2023
Place: Surat
IRP for M/s. Precision Realty Developers Private Limited
IBBI Registration No.: IBB/I/PA-001/IP-P01104 /2017-18/11790

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No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares Available	Ratio	Total Number of shares allotted
4.62,000	1	0.01	4,62,000	0.13	3,000	1:1	3,000
4.65,000	2	0.03	9,30,000	0.26	3,000	1:2	3,000
4.68,000	2	0.03	9,36,000	0.26	3,000	1:2	3,000
4.71,000	2	0.03	9,42,000	0.26	3,000	1:2	3,000
4.74,000	1	0.01	4,74,000	0.13	3,000	1:1	3,000
4.92,000	3	0.04	14,76,000	0.41	3,000	2:3	6,000
4.95,000	1	0.01	4,95,000	0.14	3,000	1:1	3,000
4.98,000	1	0.01	4,98,000	0.14	3,000	1:1	3,000
5.04,000	1	0.01	5,04,000	0.14	3,000	1:1	3,000
5.07,000	1	0.01	5,07,000	0.14	3,000	1:1	3,000
5.10,000	3	0.04	15,30,000	0.43	3,000	2:3	6,000
5.16,000	1	0.01	5,16,000	0.14	3,000	1:1	3,000
5.19,000	1	0.01	5,19,000	0.15	3,000	1:1	3,000
5.22,000	2	0.03	10,44,000	0.29	3,000	1:2	3,000
5.25,000	1	0.01	5,25,000	0.15	3,000	1:1	3,000
5.28,000	1	0.01	5,28,000	0.15	3,000	1:1	3,000
5.31,000	2	0.03	10,62,000	0.30	3,000	1:2	3,000
5.34,000	1	0.01	5,34,000	0.15	3,000	1:1	3,000
5.40,000	1	0.01	5,40,000	0.15	3,000	1:1	3,000
5.46,000	1	0.01	5,46,000	0.15	3,000	1:1	3,000
5.52,000	2	0.03	11,04,000	0.31	3,000	1:2	3,000
5.58,000	3	0.04	16,74,000	0.47	3,000	2:3	6,000
5.70,000	1	0.01	5,70,000	0.16	3,000	1:1	3,000
5.79,000	1	0.01	5,79,000	0.16	3,000	1:1	3,000
6.00,000	3	0.04	18,00,000	0.51	3,000	2:3	6,000
6.09,000	2	0.03	12,18,000	0.34	3,000	1:1	6,000
6.12,000	1	0.01	6,12,000	0.17	3,000	1:1	3,000
6.15,000	2	0.03	12,30,000	0.35	3,000	1:1	6,000
6.18,000	1	0.01	6,18,000	0.17	3,000	1:1	3,000
6.21,000	2	0.03	12,42,000	0.35	3,000	1:1	6,000
6.39,000	2	0.03	12,78,000	0.36	3,000	1:1	6,000
6.42,000	1	0.01	6,42,000	0.18	3,000	1:1	3,000
6.45,000	1	0.01	6,45,000	0.18	3,000	1:1	3,000
6.51,000	1	0.01	6,51,000	0.18	3,000	1:1	3,000
6.57,000	1	0.01	6,57,000	0.18	3,000	1:1	3,000
6.84,000	1	0.01	6,84,000	0.19	3,000	1:1	3,000

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares Available	Ratio	Total Number of shares allotted
6.99,000	1	0.01	6,99,000	0.20	3,000	1:1	3,000
7.02,000	2	0.03	14,04,000	0.39	3,000	1:1	6,000
7.20,000	5	0.07	36,00,000	1.01	3,000	1:1	15,000
7.38,000	1	0.01	7,38,000	0.21	3,000	1:1	3,000
7.56,000	1	0.01	7,56,000	0.21	3,000	1:1	3,000
7.59,000	1	0.01	7,59,000	0.21	3,000	1:1	3,000
7.80,000	1	0.01	7,80,000	0.22	3,000	1:1	3,000
7.89,000	1	0.01	7,89,000	0.22	3,000	1:1	3,000
8.01,000	1	0.01	8,01,000	0.23	3,000	1:1	3,000
8.10,000	2	0.03	16,20,000	0.46	3,000	1:1	6,000
8.22,000	1	0.01	8,22,000	0.23	3,000	1:1	3,000
8.28,000	1	0.01	8,28,000	0.23	3,000	1:1	3,000
8.46,000	1	0.01	8,46,000	0.24	3,000	1:1	3,000
8.55,000	1	0.01	8,55,000	0.24	3,000	1:1	3,000
8.64,000	1	0.01	8,64,000	0.24	3,000	1:1	3,000
8.85,000	1	0.01	8,85,000	0.25	3,000	1:1	3,000
8.91,000	2	0.03	17,82,000	0.50	3,000	1:1	6,000
9.21,000	1	0.01	9,21,000	0.26	3,000	1:1	3,000
9.60,000	1	0.01	9,60,000	0.27	3,000	1:1	3,000
9.63,000	1	0.01	9,63,000	0.27	3,000	1:1	3,000
9.66,000	1	0.01	9,66,000	0.27	3,000	1:1	3,000
9.69,000	1	0.01	9,69,000	0.27	3,000	1:1	3,000
9.75,000	1	0.01	9,75,000	0.27	3,000	1:1	3,000
9.87,000	2	0.03	19,74,000	0.55	3,000	1:1	6,000
10.50,000	2	0.03	21,00,000	0.59	3,000	1:1	6,000
10.50,000	3000 additional share is allocated for Serial no 184 in the ratio of 1:2				3,000	1:2	3,000
11.43,000	1	0.01	11,43,000	0.32	3,000	1:1	3,000
11.49,000	1	0.01	11,49,000	0.32	3,000	1:1	3,000
11.79,000	1	0.01	11,79,000	0.33	3,000	1:1	3,000
11.88,000	1	0.01	11,88,000	0.33	3,000	1:1	3,000
11.97,000	3	0.04	35,91,000	1.01	3,000	1:1	9,000
11.97,000	3000 additional share is allocated for Serial no 189 in the ratio of 2:3				3,000	2:3	6,000
12.00,000	1	0.01	12,00,000	0.34	3,000	1:1	3,000
12.18,000	1	0.01	12,18,000	0.34	3,000	1:1	3,000
12.42,000	1	0.01	12,42,000	0.35	3,000	1:1	3,000
12.69,000	1	0.01	12,69,000	0.36	3,000	1:1	3,000

HAZARIBAGH RANCHI EXPRESSWAY LIMITED

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CIN: U45203MH2009PLC191070

Extract of Financial Results for the quarter and half year ended September 30, 2023

(Rs. in Lakhs)

Particulars	Quarter ended			Half year ended		Year ended March 31, 2023 (Audited)
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8 Securities Premium Amount	-	-	-	-	-	-
9 Net worth	(336)	(440)	1,884	(336)	1,884	(426)
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12 Debt/Equity Ratio (number of times)	(146.20)	(110.57)	42.29	(146.20)	42.29	(121.26)
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For and on behalf of the Board
Jyotsna Matondkar
Non Executive Director
DIN: 07602930

Place: Mumbai
Date: October 25, 2023

LOYAL equipments limited

(CIN: L29190GJ2007PLC050607)

Regd. Office: Block No.35/1-2-3-4, Village - Zak, Dahegam, Gandhinagar-382330, Gujarat, India
Tel No.: +91-2718-247236 • Fax No.: +91-2718-269033 • E-mail: cs@loyalequipments.com • Website: www.loyalequipments.com

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(Amt. in Lakhs)

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6	Equity Share Capital (face value of Rs. 10 each)	1020.00	1020.00	1020.00	1020.00	1020.00	1020.00
7	Reserves (excluding Revaluation Reserve as shown in the Audited Balance Sheet of the previous year)	-	-	-	1399.07	659.21	1232.06
8	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)	3.68	(2.04)	1.81	1.64	0.24	5.85

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By order of the Board
For LOYAL equipments limited
Sd/-
Alkesh Rameshchandra Patel
(Managing Director)
(DIN: 02672297)

Place: Dahegam, Gujarat
Date: October 25, 2023.

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

M/S. PRECISION REALTY DEVELOPERS PRIVATE LIMITED (IN CIRP)

RELEVANT PARTICULARS

Sl. No.	Name of Corporate Debtor	M/s. Precision Realty Developers Private Limited
1.	Name of Corporate Debtor	M/s. Precision Realty Developers Private Limited
2.	Date of Incorporation of Corporate Debtor	11/01/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. of Corporate Debtor	U70200MH2007PTC166932
5.	Address of the registered office and principal office (if any) of corporate debtor	Current Registered office: Shop No. 45, Ground Floor, F wing, Krishna Arcade, building No. 11, Yashwantrao Chavan, Palghar, Maharashtra, India, 401501. Previous Registered office: Knowledge House, Shyam Nagar, Off. Jogeshwari - Vikhroli link Road, Jogeshwari - East Mumbai - 400060.
6.	Insolvency commencement date in respect of corporate debtor	20.10.2023 (Order received on 25.10.2023)
7.	Estimated date of closure of Insolvency Resolution Process	22.04.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pradeep Kumar Kabra IBBI/PA-001/IP-P01104/2017-18/11790
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Pradeep Kumar Kabra C/905, Cirra Building V.I.P. Road, Bharthana, Vesu, Surat, Gujarat, 395007 Email: - iprprdeepkabra@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Pradeep Kumar Kabra 301, 3 rd Floor, Regus Business Center, Above Mercedes Showroom, New City Light Road, Bharthana, Vesu Surat Gujarat 395007. Email: ip.prdpl@gmail.com
11.	Last date for submission of Claims	Wednesday, 08.11.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/home/downloads b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. Precision Realty Developers Private Limited on 20th October 2023 (Order received on 25.10.2023)

The creditors of M/s. Precision Realty Developers Private Limited, are hereby called upon to submit their claims with proof on or before Wednesday, 08th November, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
CA. IP Pradeep Kumar Kabra
Date: 26.10.2023
Place: Surat
IRP for M/s. Precision Realty Developers Private Limited
IBBI Registration No.: IBBI/PA-001/IP-P01104/2017-18/11790

(... Continued from previous page)

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares Available	Ratio	Total Number of shares allotted
4,62,000	1	0.01	4,62,000	0.13	3,000	1:1	3,000
4,65,000	2	0.03	9,30,000	0.26	3,000	1:2	3,000
4,68,000	2	0.03	9,36,000	0.26	3,000	1:2	3,000
4,71,000	2	0.03	9,42,000	0.26	3,000	1:2	3,000
4,74,000	1	0.01	4,74,000	0.13	3,000	1:1	3,000
4,92,000	3	0.04	14,76,000	0.41	3,000	2:3	6,000
4,95,000	1	0.01	4,95,000	0.14	3,000	1:1	3,000
4,98,000	1	0.01	4,98,000	0.14	3,000	1:1	3,000
5,04,000	1	0.01	5,04,000	0.14	3,000	1:1	3,000
5,07,000	1	0.01	5,07,000	0.14	3,000	1:1	3,000
5,10,000	3	0.04	15,30,000	0.43	3,000	2:3	6,000
5,16,000	1	0.01	5,16,000	0.14	3,000	1:1	3,000
5,19,000	1	0.01	5,19,000	0.15	3,000	1:1	3,000
5,22,000	2	0.03	10,44,000	0.29	3,000	1:2	3,000
5,25,000	1	0.01	5,25,000	0.15	3,000	1:1	3,000
5,28,000	1	0.01	5,28,000	0.15	3,000	1:1	3,000
5,31,000	2	0.03	10,62,000	0.30	3,000	1:2	3,000
5,34,000	1	0.01	5,34,000	0.15	3,000	1:1	3,000
5,40,000	1	0.01	5,40,000	0.15	3,000	1:1	3,000
5,46,000	1	0.01	5,46,000	0.15	3,000	1:1	3,000
5,52,000	2	0.03	11,04,000	0.31	3,000	1:2	3,000
5,58,000	3	0.04	16,74,000	0.47	3,000	2:3	6,000
5,70,000	1	0.01	5,70,000	0.16	3,000	1:1	3,000
5,79,000	1	0.01	5,79,000	0.16	3,000	1:1	3,000
6,00,000	3	0.04	18,00,000	0.51	3,000	2:3	6,000
6,09,000	2	0.03	12,18,000	0.34	3,000	1:1	6,000
6,12,000	1	0.01	6,12,000	0.17	3,000	1:1	3,000
6,15,000	2	0.03	12,30,000	0.35	3,000	1:1	6,000
6,18,000	1	0.01	6,18,000	0.17	3,000	1:1	3,000
6,21,000	2	0.03	12,42,000	0.35	3,000	1:1	6,000
6,39,000	2	0.03	12,78,000	0.36	3,000	1:1	6,000
6,42,000	1	0.01	6,42,000	0.18	3,000	1:1	3,000
6,45,000	1	0.01	6,45,000	0.18	3,000	1:1	3,000
6,51,000	1	0.01	6,51,000	0.18	3,000	1:1	3,000
6,57,000	1	0.01	6,57,000	0.18	3,000	1:1	3,000
6,84,000	1	0.01	6,84,000	0.19	3,000	1:1	3,000

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares Available	Ratio	Total Number of shares allotted
6,99,000	1	0.01	6,99,000	0.20	3,000	1:1	3,000
7,02,000	2	0.03	14,04,000	0.39	3,000	1:1	6,000
7,20,000	5	0.07	36,00,000	1.01	3,000	1:1	15,000
7,38,000	1	0.01	7,38,000	0.21	3,000	1:1	3,000
7,56,000	1	0.01	7,56,000	0.21	3,000	1:1	3,000
7,59,000	1	0.01	7,59,000	0.21	3,000	1:1	3,000
7,80,000	1	0.01	7,80,000	0.22	3,000	1:1	3,000
7,89,000	1	0.01	7,89,000	0.22	3,000	1:1	3,000
8,01,000	1	0.01	8,01,000	0.23	3,000	1:1	3,000
8,10,000	2	0.03	16,20,000	0.46	3,000	1:1	6,000
8,22,000	1	0.01	8,22,000	0.23	3,000	1:1	3,000
8,28,000	1	0.01	8,28,000	0.23	3,000	1:1	3,000
8,46,000	1	0.01	8,46,000	0.24	3,000	1:1	3,000
8,55,000	1	0.01	8,55,000	0.24	3,000	1:1	3,000
8,64,000	1	0.01	8,64,000	0.24	3,000	1:1	3,000
8,85,000	1	0.01	8,85,000	0.25	3,000	1:1	3,000
8,91,000	2	0.03	17,82,000	0.50	3,000	1:1	6,000
9,21,000	1	0.01	9,21,000	0.26	3,000	1:1	3,000
9,60,000	1	0.01	9,60,000	0.27	3,000	1:1	3,000
9,63,000	1	0.01	9,63,000	0.27	3,000	1:1	3,000
9,66,000	1	0.01	9,66,000	0.27	3,000	1:1	3,000
9,69,000	1	0.01	9,69,000	0.27	3,000	1:1	3,000
9,75,000	1	0.01	9,75,000	0.27	3,000	1:1	3,000
9,87,000	2	0.03	19,74,000	0.55	3,000	1:1	6,000
10,50,000	2	0.03	21,00,000	0.59	3,000	1:1	6,000
10,50,000	3000 additional share is allocated for Serial no 184 in the ratio of 1:2				3,000	1:2	3,000
11,43,000	1	0.01	11,43,000	0.32	3,000	1:1	3,000
11,49,000	1	0.01	11,49,000	0.32	3,000	1:1	3,000
11,79,000	1	0.01	11,79,000	0.33	3,000	1:1	3,000
11,88,000	1	0.01	11,88,000	0.33	3,000	1:1	3,000
11,97,000	3	0.04	35,91,000	1.01	3,000	1:1	9,000
11,97,000	3000 additional share is allocated for Serial no 189 in the ratio of 2:3				3,000	2:3	6,000
12,00,000	1	0.01	12,00,000	0.34	3,000	1:1	3,000
12,18,000	1	0.01	12,18,000	0.34	6,000	1:1	6,000
12,42,000	1	0.01	12,42,000				

HAZARIBAGH RANCHI EXPRESSWAY LIMITED

Registered Office: The I&FS Financial Centre, Plot C - 22, G - Block, Bandra Kuria Complex, Bandra (East), Mumbai - 400051. <http://www.tnlinia.com/HREL-SPV.aspx>
CIN: U45203MH2009PLC191070

Extract of Financial Results for the quarter and half year ended September 30, 2023

(Rs. in Lakhs)

Particulars	Quarter ended			Half year ended		Year ended
	September 30, 2023 (Unaudited)	June 30, 2023 (Unaudited)	September 30, 2022 (Unaudited)	September 30, 2023 (Unaudited)	September 30, 2022 (Unaudited)	March 31, 2023 (Audited)
1 Total Income from Operations	1,734	2,332	2,312	4,065	4,818	22,013
2 Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary Items)	103	(13)	(7,604)	90	(6,084)	3,088
3 Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	103	(13)	(7,604)	90	(6,084)	3,088
4 Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	103	(13)	(7,604)	90	(6,084)	3,088
5 Total Comprehensive Income for the period (Comprising Profit / (Loss) for the year (after tax) and Other Comprehensive Income (after tax))	103	(13)	(7,604)	90	(6,084)	3,088
6 Paid-up equity share capital (face value - ₹ 10 per share)	13,100	13,100	13,100	13,100	13,100	13,100
7 Reserves (excluding revaluation Reserve)	(13,436)	(13,540)	(11,216)	(13,436)	(11,216)	(13,526)
8 Securities Premium Amount	-	-	-	-	-	-
9 Net worth	(336)	(440)	1,884	(336)	1,884	(426)
10 Paid-up Debt Capital	49,168	48,611	79,669	49,168	79,669	51,704
11 Outstanding Redeemable Preference Shares	-	-	-	-	-	-
12 Debt/Equity Ratio (number of times)	(146.20)	(110.57)	42.29	(146.20)	42.29	(121.26)
13 Earnings per share (of ₹ 10/- each) (* Not annualised)						
(a) Basic	0.08*	-0.01*	-5.8*	0.07*	-4.64*	2.36*
(b) Diluted	0.08*	-0.01*	-5.8*	0.07*	-4.64*	2.36*
14 Capital Redemption Reserve	-	-	-	-	-	-
15 Debenture Redemption Reserve	2,940	2,940	6,010	2,940	6,010	2,940
16 Debt Service Coverage Ratio (DSCR) (number of times)	18.37	0.38	-	0.50	-	0.42
17 Interest Service Coverage Ratio (ISCR) (number of times)	1.04	1.06	-	1.05	-	1.66

Notes:

- The above is an extract of the detailed format of financial results filed with Stock Exchanges for the quarter and half year ended September 30, 2023 under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the results are available on the websites of the National Stock Exchange (NSE) - www.nseindia.com and the Company's - www.tnlinia.com/HREL-SPV.aspx
- For the items referred in sub-classes (a), (b), (d) and (e) of the Regulation 52 (4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the Stock Exchange (NSE) and can be accessed on the www.nseindia.com and on the Company's website - www.tnlinia.com/HREL-SPV.aspx
- The above results are in compliance with Indian Accounting Standards ("Ind AS") notified by the Ministry of Corporate Affairs, read with SEBI Circular No. CIR/MD/DF/69/2016 dated August 10, 2016.
- The above financial results of the Company were reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on October 25, 2023 and have been reviewed by the Statutory Auditor of the Company.

For and on behalf of the Board
Jyotsna Matondkar
Non Executive Director
DIN: 07602930

Place: Mumbai
Date: October 25, 2023

LOYAL equipments limited

(CIN: L29190GJ2007PLC050607)

Regd. Office: Block No.35/1-2-3-4, Village - Zak, Dahegam, Gandhinagar-382330, Gujarat, India

Tel No.: +91-2718-247236 • Fax No.: +91-2718-269033 • E-mail: cs@loyalequipments.com • Website: www.loyalequipments.com

EXTRACT OF THE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER & HALF YEAR ENDED SEPTEMBER 30, 2023

(Amt. in Lakhs)

Sr. No.	Particulars	For Quarter ended on			Year to date figures for half year ended		Previous Year Ended
		30.09.2023 (Unaudited)	30.06.2023 (Unaudited)	30.09.2022 (Unaudited)	30.09.2023 (Unaudited)	30.09.2022 (Unaudited)	31/03/2023 (Audited)
1	Total Income from Operations	2614.35	419.88	1160.63	3034.23	1706.24	4963.37
2	Net Profit / (Loss) for the period (before Tax and Exceptional Items)	433.59	-208.69	198.33	224.90	33.53	624.38
3	Net Profit / (Loss) for the period before tax (after Exceptional Items)	433.59	-208.69	198.33	224.90	33.53	624.38
4	Net Profit / (Loss) for the period after tax (after Exceptional Items)	375.04	-208.03	184.35	167.01	24.96	596.79
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	375.04	-208.03	184.35	167.01	24.96	597.81
6	Equity Share Capital (face value of Rs. 10 each)	1020.00	1020.00	1020.00	1020.00	1020.00	1020.00
7	Reserves (excluding Revaluation Reserve as shown in the Audited Balance Sheet of the previous year)	-	-	-	1399.07	659.21	1232.06
8	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)						
	1. Basic:	3.68	(2.04)	1.81	1.64	0.24	5.85
	2. Diluted:						

Notes :-

- These results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at their respective meeting held on October 25, 2023.
- The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly unaudited financial results is available on the website of the Stock Exchange (www.bseindia.com) and also on the Company's website (www.loyalequipments.com).

By order of the Board
For LOYAL equipments limited
Sd/-
Alkesh Rameshchandra Patel
(Managing Director)
(DIN: 02672297)

Place: Dahegam, Gujarat
Date: October 25, 2023.

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/S. PRECISION REALTY DEVELOPERS PRIVATE LIMITED (IN CIRP)

RELEVANT PARTICULARS

1. Name of Corporate Debtor	M/s. Precision Realty Developers Private Limited
2. Date of Incorporation of Corporate Debtor	11/01/2007
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. of Corporate Debtor	U70200MH2007PTC166932
5. Address of the registered office and principal office (if any) of corporate debtor	Current Registered office: Shop No. 45, Ground Floor, F wing, Krishna Arcade, building No. 11, Yashwantrao Chavan Road, Thane, Palghar, Maharashtra, India, 401501. Previous Registered office: Knowledge House, Shyam Nagar, Off. Jogeshwari - Vikhroli link Road, Jogeshwari - East Mumbai - 400060.
6. Insolvency commencement date in respect of corporate debtor	20.10.2023 (Order received on 25.10.2023)
7. Estimated date of closure of Insolvency Resolution Process	22.04.2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Pradeep Kumar Kabra IBBI/PA-001/PA-P01104/2017-18/11790
9. Address and e-mail of the interim resolution professional, as registered with the Board	Pradeep Kumar Kabra C/905, Ofira Building V.I.P. Road, Bharthana, Vesu, Surat, Gujarat, 395007 Email: - ipradeepkabra@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Pradeep Kumar Kabra 301, 3 rd Floor, Reegus Business Center, Above Mercedes Showroom, New City Light Road, Bharthana, Vesu Surat Gujarat 395007. Email: ip.prdpl@gmail.com
11. Last date for submission of Claims	Wednesday, 08.11.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/home/downloads b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. Precision Realty Developers Private Limited on 20th October 2023 (Order received on 25.10.2023).
The creditors of M/s. Precision Realty Developers Private Limited, are hereby called upon to submit their claims with proof on or before **Wednesday, 08th November, 2023** to the Interim Resolution Professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties. Sd/-

CA. IP Pradeep Kumar Kabra
Date: 26.10.2023
Place: Surat
IRP for M/s. Precision Realty Developers Private Limited
IBBI Registration No.: IBBI/PA-001/PA-P01104/2017-18/11790

(... Continued from previous page)

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares in this Category	% to total	Proportionate Shares Available	Ratio	Total Number of shares allotted
4,62,000	1	0.01	4,62,000	0.13	3,000	1:1	3,000
4,65,000	2	0.03	9,30,000	0.26	3,000	1:2	3,000
4,68,000	2	0.03	9,36,000	0.26	3,000	1:2	3,000
4,71,000	2	0.03	9,42,000	0.26	3,000	1:2	3,000
4,74,000	1	0.01	4,74,000	0.13	3,000	1:1	3,000
4,92,000	3	0.04	14,76,000	0.41	3,000	2:3	6,000
4,95,000	1	0.01	4,95,000	0.14	3,000	1:1	3,000
4,98,000	1	0.01	4,98,000	0.14	3,000	1:1	3,000
5,04,000	1	0.01	5,04,000	0.14	3,000	1:1	3,000
5,07,000	1	0.01	5,07,000	0.14	3,000	1:1	3,000
5,10,000	3	0.04	15,30,000	0.43	3,000	2:3	6,000
5,16,000	1	0.01	5,16,000	0.14	3,000	1:1	3,000
5,19,000	1	0.01	5,19,000	0.15	3,000	1:1	3,000
5,22,000	2	0.03	10,44,000	0.29	3,000	1:2	3,000
5,25,000	1	0.01	5,25,000	0.15	3,000	1:1	3,000
5,28,000	1	0.01	5,28,000	0.15	3,000	1:1	3,000
5,31,000	2	0.03	10,62,000	0.30	3,000	1:2	3,000
5,34,000	1	0.01	5,34,000	0.15	3,000	1:1	3,000
5,40,000	1	0.01	5,40,000	0.15	3,000	1:1	3,000
5,46,000	1	0.01	5,46,000	0.15	3,000	1:1	3,000
5,52,000	2	0.03	11,04,000	0.31	3,000	1:2	3,000
5,58,000	3	0.04	16,74,000	0.47	3,000	2:3	6,000
5,70,000	1	0.01	5,70,000	0.16	3,000	1:1	3,000
5,79,000	1	0.01	5,79,000	0.16	3,000	1:1	3,000
6,00,000	3	0.04	18,00,000	0.51	3,000	2:3	6,000
6,09,000	2	0.03	12,18,000	0.34	3,000	1:1	6,000
6,12,000	1	0.01	6,12,000	0.17	3,000	1:1	3,000
6,15,000	2	0.03	12,30,000	0.35	3,000	1:1	6,000
6,18,000	1	0.01	6,18,000	0.17	3,000	1:1	3,000
6,21,000	2	0.03	12,42,000	0.35	3,000	1:1	6,000
6,39,000	2	0.03	12,78,000	0.36	3,000	1:1	6,000
6,42,000	1	0.01	6,42,000	0.18	3,000	1:1	3,000
6,45,000	1	0.01	6,45,000	0.18	3,000	1:1	3,000
6,51,000	1	0.01	6,51,000	0.18	3,000	1:1	3,000
6,57,000	1	0.01	6,57,000	0.18	3,000	1:1	3,000
6,84,000	1	0.01	6,84,000	0.19	3,000	1:1	3,000

3) **Allocation to QIBs excluding Anchor Investors (After Rejections & Withdrawal):** The Basis of Allotment to QIBs, who have bid at Issue Price of ₹ 50/- per Equity Shares or above, was finalized in consultation with NSE. The category was subscribed by 32.09 times i.e. for 5,81,40,000 Equity Shares the total number of shares allotted in this category is 18,12,000 Equity Shares to 20 successful applicants. The category wise details of the Basis of Allotment are as under:

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares available	Allocation per Applicant		Ratio of allottees to applicants	Serial Number of Qualifying applicants	Number of successful applicants (after rounding)	% to total	Total No. of shares allocated/ allotted	% to total	Surplus/ Deficit (14)-(7)
						Before rounding off	After rounding off							
(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)
201000	1	5	201000	0.34	6264	6264	6000	1	1	1	5	6000	0.33	-264
327000	1	5	327000	0.56	10191	10191	9000	1	1	1	5	9000	0.49	-1191
399000	2	10	798000	1.37	24871	12435.5	12000	1	1	2	10	24000	1.32	-871
498000	1	5	498000	0.85	15521	15521	15000	1	1	1	5	15000	0.82	-521
900000	1	5	900000	1.54	28050	28050	27000	1	1	1	5	27000	1.49	-1050
954000	1	5	954000	1.64	29733	29733	30000	1	1	1	5	30000	1.65	267
1200000	2	10	2400000	4.12	74799	37399.5	36000	1	1	2	10	72000	3.97	-2799
1200000							3000	1	2	2	5	3000	0.16	3000
1722000	1	5	1722000	2.96	53668	53668	54000	1	1	1	5	54000	2.98	332
1998000	1	5	1998000	3.43	62270	62270	63000	1	1	1	5	63000	3.47	730
2022000	1	5	2022000	3.47	63018	63018	63000	1	1	1	5	63000	3.47	-18
2391000	1	5	2391000	4.11	74518	74518	75000	1	1	1	5	75000	4.13	482
5841000	1	5	5841000	10.04	182041	182041	183000	1	1	1	5	183000	10.09	959
6348000	6	30	38088000	65.51	1187056	197842.67	198000	1	1	6	30	1188000	65.56	944
Total	20	100	58140000	100	1812000					20	100	1812000	100	0

4) **Allocation to Anchor Investors (After Rejections & Withdrawal):** The Company in consultation with the BRLM has allotted 2712000 Equity Shares to 8 Anchor Investors at Anchor Investor Issue Price of ₹ 50/- per Equity Shares in accordance with the SEBI ICDR Regulations. The category wise details of the Basis of Allotment are as under:

CATEGORY	FIS/BANKS	MFS	ICS	NBFC'S	AIF	FPC	OTHERS	TOTAL
Anchor	-	-	-	10,02,000	7,08,000	10,02,000	-	27,12,000

5) **Allocation to Market Maker (After Rejections & Withdrawal):** The Basis of Allotment to Market Maker who have bid at Issue Price of ₹ 50/- per Equity Shares or above, was finalized in consultation with NSE. The category was subscribed by 1.00 times i.e. for 501000 Equity Shares the total number of shares allotted in this category is 501000 Equity Shares. The category wise details of the Basis of Allotment are as under:

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	No. of Equity Shares allocated/ allotted per Applicant	Ratio	Total Number of shares allotted	Surplus/ Deficit
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HAZARIBAGH RANCHI EXPRESSWAY LIMITED
 Registered Office : The IL&FS Financial Centre, Plot C - 22, G - Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400051. <http://www.tnindia.com/HREL-SPV.aspx>
 CIN: U45203MH2009PLC191070
 Extract of Financial Results for the quarter and half year ended September 30, 2023 (Rs. in Lakhs)

Particulars	Quarter ended			Half year ended		Year ended March 31, 2023 (Audited)
	September 30, 2023 (Unaudited)	June 30, 2023 (Unaudited)	September 30, 2022 (Unaudited)	September 30, 2023 (Unaudited)	September 30, 2022 (Unaudited)	
1 Total Income from Operations	1,734	2,332	2,312	4,065	4,818	22,013
2 Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	103	(13)	(7,604)	90	(6,084)	3,088
3 Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	103	(13)	(7,604)	90	(6,084)	3,088
4 Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	103	(13)	(7,604)	90	(6,084)	3,088
5 Total Comprehensive Income for the period (Comprising Profit / (Loss) for the year (after tax) and Other Comprehensive Income (after tax))	103	(13)	(7,604)	90	(6,084)	3,088
6 Paid-up equity share capital (face value - ₹ 10 per share)	13,100	13,100	13,100	13,100	13,100	13,100
7 Reserves (excluding revaluation Reserve)	(13,436)	(13,540)	(11,216)	(13,436)	(11,216)	(13,526)
8 Securities Premium Amount	-	-	-	-	-	-
9 Net worth	(336)	(440)	1,884	(336)	1,884	(426)
10 Paid-up Debt Capital	49,168	48,611	79,669	49,168	79,669	51,704
11 Outstanding Redeemable Preference Shares	-	-	-	-	-	-
12 Debt/Equity Ratio (number of times)	(146.20)	(110.57)	42.29	(146.20)	42.29	(121.26)
13 Earnings per share (of ₹ 10/- each): (* Not annualised)						
(a) Basic	0.08*	-0.01*	-5.8*	0.07*	-4.64*	2.36*
(b) Diluted	0.08*	-0.01*	-5.8*	0.07*	-4.64*	2.36*
14 Capital Redemption Reserve	-	-	-	-	-	-
15 Debenture Redemption Reserve	2,940	2,940	6,010	2,940	6,010	2,940
16 Debt Service Coverage Ratio (DSCR) (number of times)	18.37	0.38	-	0.50	-	0.42
17 Interest Service Coverage Ratio (ISCR) (number of times)	1.04	1.06	-	1.05	-	1.66

Note: 1. The above is an extract of the detailed format of financial results filed with Stock Exchanges for the quarter and half year ended September 30, 2023 under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the results are available on the websites of the National Stock Exchange (NSE) - www.nseindia.com and the Company's - www.tnindia.com/HREL-SPV.aspx
 2. For the items referred in sub-clauses (a), (b), (d) and (e) of the Regulation 52 (4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the Stock Exchange (NSE) and can be accessed on the (www.nseindia.com) and on the Company's website - www.tnindia.com/HREL-SPV.aspx
 3. The above results are in compliance with Indian Accounting Standards ("Ind AS") notified by the Ministry of Corporate Affairs, read with SEBI Circular No. CIR/IMD/DFI/69/2016 dated August 10, 2016.
 4. The above financial results of the Company were reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on October 25, 2023 and have been reviewed by the Statutory Auditor of the Company.

For and on behalf of the Board
Jyotsna Matondkar
 Non Executive Director
 DIN: 07602930

Place: Mumbai
 Date: October 25, 2023

LOYAL equipments limited
 (CIN: L29190GJ2007PLC050607)
 Regd. Office: Block No.35/1-2-3-4, Village - Zak, Dahegam, Gandhinagar-382330, Gujarat, India
 Tel No.: +91-2718-247236 • Fax No.: +91-2718-269033 • E-mail: cs@loyalequipments.com • Website: www.loyalequipments.com

EXTRACT OF THE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER & HALF YEAR ENDED SEPTEMBER 30, 2023 (Amt. in Lakhs)

Sr. No.	Particulars	For Quarter ended on			Year to date figures for half year ended		Previous Year Ended 31/03/2023
		30.09.2023 Unaudited	30.06.2023 Unaudited	30.09.2022 Unaudited	30.09.2023 Unaudited	30.09.2022 Unaudited	
1	Total Income from Operations	2614.35	419.88	1160.63	3034.23	1706.24	4963.37
2	Net Profit / (Loss) for the period (before Tax and Exceptional items)	433.59	-208.69	198.33	224.90	33.53	624.38
3	Net Profit / (Loss) for the period before tax (after Exceptional items)	433.59	-208.69	198.33	224.90	33.53	624.38
4	Net Profit / (Loss) for the period after tax (after Exceptional items)	375.04	-208.03	184.35	167.01	24.96	596.79
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	375.04	-208.03	184.35	167.01	24.96	597.81
6	Equity Share Capital (face value of Rs. 10 each)	1020.00	1020.00	1020.00	1020.00	1020.00	1020.00
7	Reserves (excluding Revaluation Reserve as shown in the Audited Balance Sheet of the previous year)	-	-	-	1399.07	659.21	1232.06
8	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)						
	1. Basic:	3.68	(2.04)	1.81	1.64	0.24	5.85
	2. Diluted:						

Notes :-
 1. These results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at their respective meeting held on October 25, 2023.
 2. The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly unaudited financial results is available on the website of the Stock Exchange (www.bseindia.com) and also on the Company's website (www.loyalequipments.com).

By order of the Board
 For LOYAL equipments limited
Sd/-
Alkesh Rameshchandra Patel
 (Managing Director)
 (DIN: 02672297)

Place: Dahegam, Gujarat
 Date: October 25, 2023.

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
 FOR THE ATTENTION OF THE CREDITORS OF
M/S. PRECISION REALTY DEVELOPERS PRIVATE LIMITED (IN CIRP)

RELEVANT PARTICULARS

Sl. No.	Name of Corporate Debtor	M/s. Precision Realty Developers Private Limited
1.	Name of Corporate Debtor	M/s. Precision Realty Developers Private Limited
2.	Date of Incorporation of Corporate Debtor	11/01/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. of Corporate Debtor	U70200MH2007PTC166932
5.	Address of the registered office and principal office (if any) of corporate debtor	Current Registered office: Shop No. 45, Ground Floor, F wing, Krishna Arcade, building No. 11, Yashwantrao Chavan Road, Palghar, Maharashtra, India, 401501. Previous Registered office: Knowledge House, Shyam Nagar, Off. Jogeshwari - Vikhroli link Road, Jogeshwari - East Mumbai - 400060.
6.	Insolvency commencement date in respect of corporate debtor	20.10.2023 (Order received on 25.10.2023)
7.	Estimated date of closure of Insolvency Resolution Process	22.04.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pradeep Kumar Kabra IBBI/PA-001/TP-P01104/2017-18/11790
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Pradeep Kumar Kabra C/905, Oira Building V.I.P. Road, Bharthana, Vesu, Surat, Gujarat, 395007. Email: - iprpradeepkabra@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Pradeep Kumar Kabra 301, 3 rd Floor, Regus Business Center, Above Mercedes Showroom, New City Light Road, Bharthana, Vesu Surat Gujarat 395007. Email: iprpradi@gmail.com
11.	Last date for submission of Claims	Wednesday, 08.11.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/home/downloads b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **M/s. Precision Realty Developers Private Limited on 20th October 2023 (Order received on 25.10.2023)**. The creditors of **M/s. Precision Realty Developers Private Limited**, are hereby called upon to submit their claims with proof on or before **Wednesday, 08th November, 2023** to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. **Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-
CA. IP Pradeep Kumar Kabra
 Date: 26.10.2023
 Place: Surat
IRP for M/s. Precision Realty Developers Private Limited
IBBI Registration No.: IBBI/PA-001/TP-P01104/2017-18/11790

(... Continued from previous page)

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares Available	Ratio	Total Number of shares allotted
4.62,000	1	0.01	4,62,000	0.13	3,000	1:1	3,000
4.65,000	2	0.03	9,30,000	0.26	3,000	1:2	3,000
4.68,000	2	0.03	9,36,000	0.26	3,000	1:2	3,000
4.71,000	2	0.03	9,42,000	0.26	3,000	1:2	3,000
4.74,000	1	0.01	4,74,000	0.13	3,000	1:1	3,000
4.92,000	3	0.04	14,76,000	0.41	3,000	2:3	6,000
4.95,000	1	0.01	4,95,000	0.14	3,000	1:1	3,000
4.98,000	1	0.01	4,98,000	0.14	3,000	1:1	3,000
5.04,000	1	0.01	5,04,000	0.14	3,000	1:1	3,000
5.07,000	1	0.01	5,07,000	0.14	3,000	1:1	3,000
5.10,000	3	0.04	15,30,000	0.43	3,000	2:3	6,000
5.16,000	1	0.01	5,16,000	0.14	3,000	1:1	3,000
5.19,000	1	0.01	5,19,000	0.15	3,000	1:1	3,000
5.22,000	2	0.03	10,44,000	0.29	3,000	1:2	3,000
5.25,000	1	0.01	5,25,000	0.15	3,000	1:1	3,000
5.28,000	1	0.01	5,28,000	0.15	3,000	1:1	3,000
5.31,000	2	0.03	10,62,000	0.30	3,000	1:2	3,000
5.34,000	1	0.01	5,34,000	0.15	3,000	1:1	3,000
5.40,000	1	0.01	5,40,000	0.15	3,000	1:1	3,000
5.46,000	1	0.01	5,46,000	0.15	3,000	1:1	3,000
5.52,000	2	0.03	11,04,000	0.31	3,000	1:2	3,000
5.58,000	3	0.04	16,74,000	0.47	3,000	2:3	6,000
5.70,000	1	0.01	5,70,000	0.16	3,000	1:1	3,000
5.79,000	1	0.01	5,79,000	0.16	3,000	1:1	3,000
6.00,000	3	0.04	18,00,000	0.51	3,000	2:3	6,000
6.09,000	2	0.03	12,18,000	0.34	3,000	1:1	6,000
6.12,000	1	0.01	6,12,000	0.17	3,000	1:1	3,000
6.15,000	2	0.03	12,30,000	0.35	3,000	1:1	6,000
6.18,000	1	0.01	6,18,000	0.17	3,000	1:1	3,000
6.21,000	2	0.03	12,42,000	0.35	3,000	1:1	6,000
6.39,000	2	0.03	12,78,000	0.36	3,000	1:1	6,000
6.42,000	1	0.01	6,42,000	0.18	3,000	1:1	3,000
6.45,000	1	0.01	6,45,000	0.18	3,000	1:1	3,000
6.51,000	1	0.01	6,51,000	0.18	3,000	1:1	3,000
6.57,000	1	0.01	6,57,000	0.18	3,000	1:1	3,000
6.84,000	1	0.01	6,84,000	0.19	3,000	1:1	3,000

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares Available	Ratio	Total Number of shares allotted
6.99,000	1	0.01	6,99,000	0.20	3,000	1:1	3,000
7.02,000	2	0.03	14,04,000	0.39	3,000	1:1	6,000
7.20,000	5	0.07	36,00,000	1.01	3,000	1:1	15,000
7.38,000	1	0.01	7,38,000	0.21	3,000	1:1	3,000
7.56,000	1	0.01	7,56,000	0.21	3,000	1:1	3,000
7.59,000	1	0.01	7,59,000	0.21	3,000	1:1	3,000
7.80,000	1	0.01	7,80,000	0.22	3,000	1:1	3,000
7.89,000	1	0.01	7,89,000	0.22	3,000	1:1	3,000
8.01,000	1	0.01	8,01,000	0.23	3,000	1:1	3,000
8.10,000	2	0.03	16,20,000	0.46	3,000	1:1	6,000
8.22,000	1	0.01	8,22,000	0.23	3,000	1:1	3,000
8.28,000	1	0.01	8,28,000	0.23	3,000	1:1	3,000
8.46,000	1	0.01	8,46,000	0.24	3,000	1:1	3,000
8.55,000	1	0.01	8,55,000	0.24	3,000	1:1	3,000
8.64,000	1	0.01	8,64,000	0.24	3,000	1:1	3,000
8.85,000	1	0.01	8,85,000	0.25	3,000	1:1	3,000
8.91,000	2	0.03	17,82,000	0.50	3,000	1:1	6,000
9.21,000	1	0.01	9,21,000	0.26	3,000	1:1	3,000
9.60,000	1	0.01	9,60,000	0.27	3,000	1:1	3,000
9.63,000	1	0.01	9,63,000	0.27	3,000	1:1	3,000
9.66,000	1	0.01	9,66,000	0.27	3,000	1:1	3,000
9.69,000	1	0.01	9,69,000	0.27	3,000	1:1	3,000
9.75,000	1	0.01	9,75,000	0.27	3,000	1:1	3,000
9.87,000	2	0.03	19,74,000	0.55	3,000	1:1	6,000
10,50,000	2	0.03	21,00,000	0.59	3,000	1:1	6,000
10,50,000	3000 additional share is allocated for Serial no 184 in the ratio of 1:2				3,000	1:2	3,000
11,43,000	1	0.01	11,43,000	0.32	3,000	1:1	3,000
11,49,000	1	0.01	11,49,000	0.32	3,000	1:1	3,000
11,79,000	1	0.01	11,79,000	0.33	3,000	1:1	3,000
11,88,000	1	0.01	11,88,000	0.33	3,000	1:1	3,000
11,97,000	3	0.04	35,91,000	1.01	3,000	1:1	9,000
11,97,000	3000 additional share is allocated for Serial no 189 in the ratio of 2:3				3,000	2:3	6,000
12,00,000	1	0.01	12,00,000	0.34	3,000	1:1	3,000
12,18,000	1	0.01	12,18,000	0.34	6,000	1:1	6,000
12,42,000	1	0.01	12,42,000	0.35	6,000	1:1	6,000
12,69,000	1	0.01	12,69,000	0.36	6,000	1:1	6,000

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares Available	Ratio	Total Number of shares allotted
12,78,000	1	0.01	12,78,000	0.36	6,000	1:1	6,000
13,35,000	1	0.01	13,35,000	0.38	6,000	1:1	6,000
14,19,000	1	0.01	14,19,000	0.40			

HAZARIBAGH RANCHI EXPRESSWAY LIMITED
 Registered Office : The IL&FS Financial Centre, Plot C - 22, G - Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400051. <http://www.tnindia.com/HREL-SPV.aspx>
 CIN: U45203MH2009PL191070
 Extract of Financial Results for the quarter and half year ended September 30, 2023 (Rs. in Lakhs)

Particulars	Quarter ended			Half year ended		Year ended March 31, 2023 (Audited)
	September 30, 2023 (Unaudited)	June 30, 2023 (Unaudited)	September 30, 2022 (Unaudited)	September 30, 2023 (Unaudited)	September 30, 2022 (Unaudited)	
1 Total Income from Operations	1,734	2,332	2,312	4,065	4,818	22,013
2 Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	103	(13)	(7,604)	90	(6,084)	3,088
3 Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	103	(13)	(7,604)	90	(6,084)	3,088
4 Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	103	(13)	(7,604)	90	(6,084)	3,088
5 Total Comprehensive Income for the period (Comprising Profit / (Loss) for the year (after tax) and Other Comprehensive Income (after tax))	103	(13)	(7,604)	90	(6,084)	3,088
6 Paid-up equity share capital (face value - ₹ 10 per share)	13,100	13,100	13,100	13,100	13,100	13,100
7 Reserves (excluding revaluation Reserve)	(13,436)	(13,540)	(11,216)	(13,436)	(11,216)	(13,526)
8 Securities Premium Amount	-	-	-	-	-	-
9 Net worth	(336)	(440)	1,884	(336)	1,884	(426)
10 Paid-up Debt Capital	49,168	48,611	79,669	49,168	79,669	51,704
11 Outstanding Redeemable Preference Shares	-	-	-	-	-	-
12 Debt/Equity Ratio (number of times)	(146.20)	(110.57)	42.29	(146.20)	42.29	(121.26)
13 Earnings per share (of ₹ 10/- each): (* Not annualised)						
(a) Basic	0.08*	-0.01*	-5.8*	0.07*	-4.64*	2.36*
(b) Diluted	0.08*	-0.01*	-5.8*	0.07*	-4.64*	2.36*
14 Capital Redemption Reserve	-	-	-	-	-	-
15 Debenture Redemption Reserve	2,940	2,940	6,010	2,940	6,010	2,940
16 Debt Service Coverage Ratio (DSCR) (number of times)	18.37	0.38	-	0.50	-	0.42
17 Interest Service Coverage Ratio (ISCR) (number of times)	1.04	1.06	-	1.05	-	1.66

Note:-
 1 The above is an extract of the detailed format of financial results filed with Stock Exchanges for the quarter and half year ended September 30, 2023 under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the results are available on the websites of the National Stock Exchange (NSE) - www.nseindia.com and the Company's - www.tnindia.com/HREL-SPV.aspx
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 3 The above results are in compliance with Indian Accounting Standards ("Ind AS") notified by the Ministry of Corporate Affairs, read with SEBI Circular No. CIR/IMD/DFI/69/2016 dated August 10, 2016.
 4 The above financial results of the Company were reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on October 25, 2023 and have been reviewed by the Statutory Auditor of the Company.

For and on behalf of the Board
Jyotsna Matondkar
 Non Executive Director
 DIN: 07602930

Place: Mumbai
 Date: October 25, 2023

LOYAL equipments limited
 (CIN: L29190GJ2007PLC050607)
 Regd. Office: Block No.35/1-2-3-4, Village - Zak, Dahegam, Gandhinagar-382330, Gujarat, India
 Tel No.: +91-2718-247236 • Fax No.: +91-2718-269033 • E-mail: cs@loyalequipments.com • Website: www.loyalequipments.com

EXTRACT OF THE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER & HALF YEAR ENDED SEPTEMBER 30, 2023 (Amt. in Lakhs)

Sr. No.	Particulars	For Quarter ended on			Year to date figures for half year ended		Previous Year Ended 31/03/2023
		30.09.2023 Unaudited	30.06.2023 Unaudited	30.09.2022 Unaudited	30.09.2023 Unaudited	30.09.2022 Unaudited	
1	Total Income from Operations	2614.35	419.88	1160.63	3034.23	1706.24	4963.37
2	Net Profit / (Loss) for the period (before Tax and Exceptional items)	433.59	-208.69	198.33	224.90	33.53	624.38
3	Net Profit / (Loss) for the period before tax (after Exceptional items)	433.59	-208.69	198.33	224.90	33.53	624.38
4	Net Profit / (Loss) for the period after tax (after Exceptional items)	375.04	-208.03	184.35	167.01	24.96	596.79
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	375.04	-208.03	184.35	167.01	24.96	597.81
6	Equity Share Capital (face value of Rs. 10 each)	1020.00	1020.00	1020.00	1020.00	1020.00	1020.00
7	Reserves (excluding Revaluation Reserve as shown in the Audited Balance Sheet of the previous year)	-	-	-	1399.07	659.21	1232.06
8	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) 1. Basic: 2. Diluted:	3.68	(2.04)	1.81	1.64	0.24	5.85

Notes :-
 1. These results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at their respective meeting held on October 25, 2023.
 2. The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly unaudited financial results is available on the website of the Stock Exchange (www.bseindia.com) and also on the Company's website (www.loyalequipments.com).

By order of the Board
For LOYAL equipments limited
Sd/-
Alkesh Rameshchandra Patel
 (Managing Director)
 (DIN: 02672297)

Place: Dahegam, Gujarat
 Date: October 25, 2023.

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
 FOR THE ATTENTION OF THE CREDITORS OF
M/S. PRECISION REALTY DEVELOPERS PRIVATE LIMITED (IN CIRP)

RELEVANT PARTICULARS

Sl. No.	Name of Corporate Debtor	M/s. Precision Realty Developers Private Limited
1.	Name of Corporate Debtor	M/s. Precision Realty Developers Private Limited
2.	Date of Incorporation of Corporate Debtor	11/01/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. of Corporate Debtor	U70200MH2007PTC166932
5.	Address of the registered office and principal office (if any) of corporate debtor	Current Registered office: Shop No. 45, Ground Floor, F wing, Krishna Arcade, building No. 11, Yashwanth Shrusi, Khaira Boisar Thane, Palghar, Maharashtra, India, 401501. Previous Registered office: Knowledge House, Shyam Nagar, Off. Jogeshwari - Vikhroli link Road, Jogeshwari - East Mumbai - 400060.
6.	Insolvency commencement date in respect of corporate debtor	20.10.2023 (Order received on 25.10.2023)
7.	Estimated date of closure of Insolvency Resolution Process	22.04.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pradeep Kumar Kabra IBBI/PA-001/IP-P01104/2017-18/11790
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Pradeep Kumar Kabra C/905, Cirra Building V.I.P. Road, Bharthana, Vesu, Surat, Gujarat, 395007 Email: - ippradeepkabra@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Pradeep Kumar Kabra 301, 3 rd Floor, Regus Business Center, Above Mercedes Showroom, New City Light Road, Bharthana, Vesu Surat Gujarat 395007. Email: ip.prdpl@gmail.com
11.	Last date for submission of Claims	Wednesday, 08.11.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/home/downloads b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **M/s. Precision Realty Developers Private Limited on 20th October 2023 (Order received on 25.10.2023)**. The creditors of **M/s. Precision Realty Developers Private Limited**, are hereby called upon to submit their claims with proof on or before **Wednesday, 08th November, 2023** to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
CA. IP Pradeep Kumar Kabra
 IRP for M/s. Precision Realty Developers Private Limited
 IBBI Registration No.: IBBI/PA-001/IP-P01104/2017-18/11790

Date: 26.10.2023
 Place: Surat

(... Continued from previous page)

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares Available	Ratio	Total Number of shares allotted
4.62,000	1	0.01	4,62,000	0.13	3,000	1:1	3,000
4.65,000	2	0.03	9,30,000	0.26	3,000	1:2	3,000
4.68,000	2	0.03	9,36,000	0.26	3,000	1:2	3,000
4.71,000	2	0.03	9,42,000	0.26	3,000	1:2	3,000
4.74,000	1	0.01	4,74,000	0.13	3,000	1:1	3,000
4.92,000	3	0.04	14,76,000	0.41	3,000	2:3	6,000
4.95,000	1	0.01	4,95,000	0.14	3,000	1:1	3,000
4.98,000	1	0.01	4,98,000	0.14	3,000	1:1	3,000
5.04,000	1	0.01	5,04,000	0.14	3,000	1:1	3,000
5.07,000	1	0.01	5,07,000	0.14	3,000	1:1	3,000
5.10,000	3	0.04	15,30,000	0.43	3,000	2:3	6,000
5.16,000	1	0.01	5,16,000	0.14	3,000	1:1	3,000
5.19,000	1	0.01	5,19,000	0.15	3,000	1:1	3,000
5.22,000	2	0.03	10,44,000	0.29	3,000	1:2	3,000
5.25,000	1	0.01	5,25,000	0.15	3,000	1:1	3,000
5.28,000	1	0.01	5,28,000	0.15	3,000	1:1	3,000
5.31,000	2	0.03	10,62,000	0.30	3,000	1:2	3,000
5.34,000	1	0.01	5,34,000	0.15	3,000	1:1	3,000
5.40,000	1	0.01	5,40,000	0.15	3,000	1:1	3,000
5.46,000	1	0.01	5,46,000	0.15	3,000	1:1	3,000
5.52,000	2	0.03	11,04,000	0.31	3,000	1:2	3,000
5.58,000	3	0.04	16,74,000	0.47	3,000	2:3	6,000
5.70,000	1	0.01	5,70,000	0.16	3,000	1:1	3,000
5.79,000	1	0.01	5,79,000	0.16	3,000	1:1	3,000
6.00,000	3	0.04	18,00,000	0.51	3,000	2:3	6,000
6.09,000	2	0.03	12,18,000	0.34	3,000	1:1	6,000
6.12,000	1	0.01	6,12,000	0.17	3,000	1:1	3,000
6.15,000	2	0.03	12,30,000	0.35	3,000	1:1	6,000
6.18,000	1	0.01	6,18,000	0.17	3,000	1:1	3,000
6.21,000	2	0.03	12,42,000	0.35	3,000	1:1	6,000
6.39,000	2	0.03	12,78,000	0.36	3,000	1:1	6,000
6.42,000	1	0.01	6,42,000	0.18	3,000	1:1	3,000
6.45,000	1	0.01	6,45,000	0.18	3,000	1:1	3,000
6.51,000	1	0.01	6,51,000	0.18	3,000	1:1	3,000
6.57,000	1	0.01	6,57,000	0.18	3,000	1:1	3,000
6.84,000	1	0.01	6,84,000	0.19	3,000	1:1	3,000

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares Available	Ratio	Total Number of shares allotted
6.99,000	1	0.01	6,99,000	0.20	3,000	1:1	3,000
7.02,000	2	0.03	14,04,000	0.39	3,000	1:1	6,000
7.20,000	5	0.07	36,00,000	1.01	3,000	1:1	15,000
7.38,000	1	0.01	7,38,000	0.21	3,000	1:1	3,000
7.56,000	1	0.01	7,56,000	0.21	3,000	1:1	3,000
7.59,000	1	0.01	7,59,000	0.21	3,000	1:1	3,000
7.80,000	1	0.01	7,80,000	0.22	3,000	1:1	3,000
7.89,000	1	0.01	7,89,000	0.22	3,000	1:1	3,000
8.01,000	1	0.01	8,01,000	0.23	3,000	1:1	3,000
8.10,000	2	0.03	16,20,000	0.46	3,000	1:1	6,000
8.22,000	1	0.01	8,22,000	0.23	3,000	1:1	3,000
8.28,000	1	0.01	8,28,000	0.23	3,000	1:1	3,000
8.46,000	1	0.01	8,46,000	0.24	3,000	1:1	3,000
8.55,000	1	0.01	8,55,000	0.24	3,000	1:1	3,000
8.64,000	1	0.01	8,64,000	0.24	3,000	1:1	3,000
8.85,000	1	0.01	8,85,000	0.25	3,000	1:1	3,000
8.91,000	2	0.03	17,82,000	0.50	3,000	1:1	6,000
9.21,000	1	0.01	9,21,000	0.26	3,000	1:1	3,000
9.60,000	1	0.01	9,60,000	0.27	3,000	1:1	3,000
9.63,000	1	0.01	9,63,000	0.27	3,000	1:1	3,000
9.66,000	1	0.01	9,66,000	0.27	3,000	1:1	3,000
9.69,000	1	0.01	9,69,000	0.27	3,000	1:1	3,000
9.75,000	1	0.01	9,75,000	0.27	3,000	1:1	3,000
9.87,000	2	0.03	19,74,000	0.55	3,000	1:1	6,000
10,50,000	2	0.03	21,00,000	0.59	3,000	1:1	6,000
10,50,000	3000 additional share is allocated for Serial no 184 in the ratio of 1:2				3,000	1:2	3,000
11,43,000	1	0.01	11,43,000	0.32	3,000	1:1	3,000
11,49,000	1	0.01	11,49,000	0.32	3,000	1:1	3,000
11,79,000	1	0.01	11,79,000	0.33	3,000	1:1	3,000
11,88,000	1	0.01	11,88,000	0.33	3,000	1:1	3,000
11,97,000	3	0.04	35,91,000	1.01	3,000	1:1	9,000
11,97,000	3000 additional share is allocated for Serial no 189 in the ratio of 2:3				3,000	2:3	6,000
12,00,000	1	0.01	12,00,000	0.34	3,000	1:1	3,000
12,18,000	1	0.01	12,18,000	0.34	6,000	1:1	6,000
12,42,000	1	0.01	12,42,000	0.35	6,000	1:1	6,000
12,69,000	1	0.01	12,69,000	0.36	6,000	1:1	6,000

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares Available	Ratio	Total Number of shares allotted
12,78,000	1	0.01	12,78,000	0.36	6,000	1:1	6,000
13,35,000	1	0.01	13,35,000	0.38	6,000	1:1	6,000
14,19,000	1	0.01	14,19,000	0.40	6,000	1:1	6,000

HAZARIBAGH RANCHI EXPRESSWAY LIMITED						
Registered Office : The IL&FS Financial Centre, Plot C - 22, G - Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400051. http://www.tnindia.com/HREL-SPV.aspx CIN: U45203MH2009PLC191070						
Extract of Financial Results for the quarter and half year ended September 30, 2023 (Rs. in Lakhs)						
Particulars	Quarter ended			Half year ended		Year ended
	September 30, 2023 (Unaudited)	June 30, 2023 (Unaudited)	September 30, 2022 (Unaudited)	September 30, 2023 (Unaudited)	September 30, 2022 (Unaudited)	
1 Total Income from Operations	1,734	2,332	2,312	4,065	4,818	22,013
2 Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	103	(13)	(7,604)	90	(6,084)	3,088
3 Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	103	(13)	(7,604)	90	(6,084)	3,088
4 Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	103	(13)	(7,604)	90	(6,084)	3,088
5 Total Comprehensive Income for the period (Comprising Profit / (Loss) for the year (after tax) and Other Comprehensive Income (after tax))	103	(13)	(7,604)	90	(6,084)	3,088
6 Paid-up equity share capital (face value - ₹ 10 per share)	13,100	13,100	13,100	13,100	13,100	13,100
7 Reserves (excluding revaluation Reserve)	(13,436)	(13,540)	(11,216)	(13,436)	(11,216)	(13,526)
8 Securities Premium Amount	-	-	-	-	-	-
9 Net worth	(336)	(440)	1,884	(336)	1,884	(426)
10 Paid-up Debt Capital	49,168	48,611	79,669	49,168	79,669	51,704
11 Outstanding Redeemable Preference Shares	-	-	-	-	-	-
12 Debt/Equity Ratio (number of times)	(146.20)	(110.57)	42.29	(146.20)	42.29	(121.26)
13 Earnings per share (of ₹ 10/- each): (* Not annualised)						
(a) Basic	0.08*	-0.01*	-5.8*	0.07*	-4.64*	2.36*
(b) Diluted	0.08*	-0.01*	-5.8*	0.07*	-4.64*	2.36*
14 Capital Redemption Reserve	-	-	-	-	-	-
15 Debenture Redemption Reserve	2,940	2,940	6,010	2,940	6,010	2,940
16 Debt Service Coverage Ratio (DSCR) (number of times)	18.37	0.38	-	0.50	-	0.42
17 Interest Service Coverage Ratio (ISCR) (number of times)	1.04	1.06	-	1.05	-	1.66

Notes:-

- The above is an extract of the detailed format of financial results filed with Stock Exchanges for the quarter and half year ended September 30, 2023 under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the results are available on the websites of the National Stock Exchange (NSE) - www.nseindia.com and the Company's - www.tnindia.com/HREL-SPV.aspx
- For the items referred in sub-clauses (a), (b), (d) and (e) of the Regulation 52 (4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the Stock Exchange (NSE) and can be accessed on the (www.nseindia.com) and on the Company's website - www.tnindia.com/HREL-SPV.aspx
- The above results are in compliance with Indian Accounting Standards ("Ind AS") notified by the Ministry of Corporate Affairs, read with SEBI Circular No. CIR/MD/DFI/69/2016 dated August 10, 2016.
- The above financial results of the Company were reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on October 25, 2023 and have been reviewed by the Statutory Auditor of the Company.

For and on behalf of the Board
Jyotsna Matondkar
Non Executive Director
DIN: 07602930

Place: Mumbai
Date: October 25, 2023

LOYAL equipments limited							
Regd. Office: Block No.35/1-2-3-4, Village - Zak, Dahegam, Gandhinagar-382330, Gujarat, India Tel No.: +91-2718-247236 • Fax No.: +91-2718-269033 • E-mail: cs@loyalequipments.com • Website: www.loyalequipments.com							
Extract of the UNAUDITED FINANCIAL RESULTS FOR THE QUARTER & HALF YEAR ENDED SEPTEMBER 30, 2023 (Amt. in Lakhs)							
Sr. No.	Particulars	For Quarter ended on			Year to date figures for half year ended		Previous Year Ended 31/03/2023
		30.09.2023 Unaudited	30.06.2023 Unaudited	30.09.2022 Unaudited	30.09.2023 Unaudited	30.09.2022 Unaudited	
1	Total Income from Operations	2614.35	419.88	1160.63	3034.23	1706.24	4963.37
2	Net Profit / (Loss) for the period (before Tax and Exceptional items)	433.59	-208.69	198.33	224.90	33.53	624.38
3	Net Profit / (Loss) for the period before tax (after Exceptional items)	433.59	-208.69	198.33	224.90	33.53	624.38
4	Net Profit / (Loss) for the period after tax (after Exceptional items)	375.04	-208.03	184.35	167.01	24.96	596.79
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	375.04	-208.03	184.35	167.01	24.96	597.81
6	Equity Share Capital (face value of Rs. 10 each)	1020.00	1020.00	1020.00	1020.00	1020.00	1020.00
7	Reserves (excluding Revaluation Reserve as shown in the Audited Balance Sheet of the previous year)	-	-	-	1399.07	659.21	1232.06
8	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) 1. Basic: 2. Diluted:	3.68	(2.04)	1.81	1.64	0.24	5.85

Notes:-

- These results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at their respective meeting held on October 25, 2023.
- The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly unaudited financial results is available on the website of the Stock Exchange (www.bseindia.com) and also on the Company's website (www.loyalequipments.com).

By order of the Board
For LOYAL equipments limited
Alkesh Rameshchandra Patel
(Managing Director)
(DIN: 02672297)

Place: Dahegam, Gujarat
Date: October 25, 2023.

PUBLIC ANNOUNCEMENT	
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF	
M/S. PRECISION REALTY DEVELOPERS PRIVATE LIMITED (IN CIRP)	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	M/s. Precision Realty Developers Private Limited
2. Date of Incorporation of Corporate Debtor	11/01/2007
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. of Corporate Debtor	U70200MH2007PTC166932
5. Address of the registered office and principal office (if any) of corporate debtor	Current Registered office: Shop No. 45, Ground Floor, F wing, Krishna Arcade, building No. 11, Yashwanth Shrushti, Khaira Boisar, Thane, Palghar, Maharashtra, India, 401501. Previous Registered office: Knowledge House, Shyam Nagar, Off. Jogheshwari - Vikhroli link Road, Jogheshwari - East Mumbai -400060.
6. Insolvency commencement date in respect of corporate debtor	20.10.2023 (Order received on 25.10.2023)
7. Estimated date of closure of Insolvency Resolution Process	22.04.2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Pradeep Kumar Kabra IBBI/PA-001/IP-P01104/2017-18/11790
9. Address and e-mail of the interim resolution professional, as registered with the Board	Pradeep Kumar Kabra C/905, Ofra Building V.I.P Road, Bharthana, Vesu, Surat, Gujarat, 395007 Email: - ippradeepkabra@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Pradeep Kumar Kabra 301, 3 rd Floor, Reagus Business Center, Above Mercedes Showroom, New City Light Road, Bharthana, Vesu Surat Gujarat 395007. Email: ip.prdpl@gmail.com
11. Last date for submission of Claims	Wednesday, 08.11.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/home/downloads b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. Precision Realty Developers Private Limited on 20th October 2023 (Order received on 25.10.2023)

The creditors of M/s. Precision Realty Developers Private Limited, are hereby called upon to submit their claims with proof on or before **Wednesday, 08th November, 2023** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
CA. IP Pradeep Kumar Kabra
Date: 26.10.2023
Place: Surat
IRP for M/s. Precision Realty Developers Private Limited
IBBI Registration No.: IBBI/PA-001/IP-P01104/2017-18/11790

(... Continued from previous page)

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares Available	Ratio	Total Number of shares allotted
4.62,000	1	0.01	4,62,000	0.13	3,000	1:1	3,000
4.65,000	2	0.03	9,30,000	0.26	3,000	1:2	3,000
4.68,000	2	0.03	9,36,000	0.26	3,000	1:2	3,000
4.71,000	2	0.03	9,42,000	0.26	3,000	1:2	3,000
4.74,000	1	0.01	4,74,000	0.13	3,000	1:1	3,000
4.92,000	3	0.04	14,76,000	0.41	3,000	2:3	6,000
4.95,000	1	0.01	4,95,000	0.14	3,000	1:1	3,000
4.98,000	1	0.01	4,98,000	0.14	3,000	1:1	3,000
5.04,000	1	0.01	5,04,000	0.14	3,000	1:1	3,000
5.07,000	1	0.01	5,07,000	0.14	3,000	1:1	3,000
5.10,000	3	0.04	15,30,000	0.43	3,000	2:3	6,000
5.16,000	1	0.01	5,16,000	0.14	3,000	1:1	3,000
5.19,000	1	0.01	5,19,000	0.15	3,000	1:1	3,000
5.22,000	2	0.03	10,44,000	0.29	3,000	1:2	3,000
5.25,000	1	0.01	5,25,000	0.15	3,000	1:1	3,000
5.28,000	1	0.01	5,28,000	0.15	3,000	1:1	3,000
5.31,000	2	0.03	10,62,000	0.30	3,000	1:2	3,000
5.34,000	1	0.01	5,34,000	0.15	3,000	1:1	3,000
5.40,000	1	0.01	5,40,000	0.15	3,000	1:1	3,000
5.46,000	1	0.01	5,46,000	0.15	3,000	1:1	3,000
5.52,000	2	0.03	11,04,000	0.31	3,000	1:2	3,000
5.58,000	3	0.04	16,74,000	0.47	3,000	2:3	6,000
5.70,000	1	0.01	5,70,000	0.16	3,000	1:1	3,000
5.79,000	1	0.01	5,79,000	0.16	3,000	1:1	3,000
6.00,000	3	0.04	18,00,000	0.51	3,000	2:3	6,000
6.09,000	2	0.03	12,18,000	0.34	3,000	1:1	6,000
6.12,000	1	0.01	6,12,000	0.17	3,000	1:1	3,000
6.15,000	2	0.03	12,30,000	0.35	3,000	1:1	6,000
6.18,000	1	0.01	6,18,000	0.17	3,000	1:1	3,000
6.21,000	2	0.03	12,42,000	0.35	3,000	1:1	6,000
6.39,000	2	0.03	12,78,000	0.36	3,000	1:1	6,000
6.42,000	1	0.01	6,42,000	0.18	3,000	1:1	3,000
6.45,000	1	0.01	6,45,000	0.18	3,000	1:1	3,000
6.51,000	1	0.01	6,51,000	0.18	3,000	1:1	3,000
6.57,000	1	0.01	6,57,000	0.18	3,000	1:1	3,000
6.84,000	1	0.01	6,84,000	0.19	3,000	1:1	3,000

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares Available	Ratio	Total Number of shares allotted
6.99,000	1	0.01	6,99,000	0.20	3,000	1:1	3,000
7.02,000	2	0.03	14,04,000	0.39	3,000	1:1	6,000
7.20,000	5	0.07	36,00,000	1.01	3,000	1:1	15,000
7.38,000	1	0.01	7,38,000	0.21	3,000	1:1	3,000
7.56,000	1	0.01	7,56,000	0.21	3,000	1:1	3,000
7.59,000	1	0.01	7,59,000	0.21	3,000	1:1	3,000
7.80,000	1	0.01	7,80,000	0.22	3,000	1:1	3,000
7.89,000	1	0.01	7,89,000	0.22	3,000	1:1	3,000
8.01,000	1	0.01	8,01,000	0.23	3,000	1:1	3,000
8.10,000	2	0.03	16,20,000	0.46	3,000	1:1	6,000
8.22,000	1	0.01	8,22,000	0.23	3,000	1:1	3,000
8.28,000	1	0.01	8,28,000	0.23	3,000	1:1	3,000
8.46,000	1	0.01	8,46,000	0.24	3,000	1:1	3,000
8.55,000	1	0.01	8,55,000	0.24	3,000	1:1	3,000
8.64,000	1	0.01	8,64,000	0.24	3,000	1:1	3,000
8.85,000	1	0.01	8,85,000	0.25	3,000	1:1	3,000
8.91,000	2	0.03	17,82,000	0.50	3,000	1:1	6,000
9.21,000	1	0.01	9,21,000	0.26	3,000	1:1	3,000
9.60,000	1	0.01	9,60,000	0.27	3,000	1:1	3,000
9.63,000	1	0.01	9,63,000	0.27	3,000	1:1	3,000
9.66,000	1	0.01	9,66,000	0.27	3,000	1:1	3,000
9.69,000	1	0.01	9,69,000	0.27	3,000	1:1	3,000
9.75,000	1	0.01	9,75,000	0.27	3,000	1:1	3,000
9.87,000	2	0.03	19,74,000	0.55	3,000	1:1	6,000
10.50,000	2	0.03	21,00,000	0.59	3,000	1:1	6,000
10.50,000	3000 additional share is allocated for Serial no 184 in the ratio of 1:2				3,000	1:2	3,000
11.43,000	1	0.01	11,43,000	0.32	3,000	1:1	3,000
11.49,000	1	0.01	11,49,000	0.32	3,000	1:1	3,000
11.79,000	1	0.01	11,79,000	0.33	3,000	1:1	3,000
11.88,000	1	0.01	11,88,000	0.33	3,000	1:1	3,000
11.97,000	3	0.04	35,91,000	1.01	3,000	1:1	9,000
11.97,000	3000 additional share is allocated for Serial no 189 in the ratio of 2:3				3,000	2:3	6,000
12.00,000	1	0.01	12,00,000	0.34	3,000	1:1	3,000
12.18,000	1	0.01	12,18,000	0.34	6,000	1:1	6,000
12.42,000	1	0.01	12,42,000	0.35	6,000	1:1	6,000
12.69,000	1	0.01	12,69,000	0.36	6,000	1:1	6,000

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares Available	Ratio	Total Number of shares allotted
12,78,000	1	0.01	12,78,000	0.36	6,000	1:1	6,000
13,35,000	1	0.01	13,35,000	0.38	6,000	1:1	6,000
14,19,000	1	0.01	14,19,000	0.40	6,000	1:1	6,000
16,11,000	1	0.01	16,1				

HAZARIBAGH RANCHI EXPRESSWAY LIMITED							
Registered Office : The IL&FS Financial Centre, Plot C - 22, G - Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400051. http://www.tnindia.com/HREL-SPV.aspx CIN: U45203MH2009PLC191070							
Extract of Financial Results for the quarter and half year ended September 30, 2023 (Rs. in Lakhs)							
Particulars	Quarter ended			Half year ended		Year ended	March 31, 2023 (Audited)
	September 30, 2023 (Unaudited)	June 30, 2023 (Unaudited)	September 30, 2022 (Unaudited)	September 30, 2023 (Unaudited)	September 30, 2022 (Unaudited)		
1 Total Income from Operations	1,734	2,332	2,312	4,065	4,818	22,013	
2 Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	103	(13)	(7,604)	90	(6,084)	3,088	
3 Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	103	(13)	(7,604)	90	(6,084)	3,088	
4 Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	103	(13)	(7,604)	90	(6,084)	3,088	
5 Total Comprehensive Income for the period (Comprising Profit / (Loss) for the year (after tax) and Other Comprehensive Income (after tax))	103	(13)	(7,604)	90	(6,084)	3,088	
6 Paid-up equity share capital (face value - ₹ 10 per share)	13,100	13,100	13,100	13,100	13,100	13,100	
7 Reserves (excluding revaluation Reserve)	(13,436)	(13,540)	(11,216)	(13,436)	(11,216)	(13,526)	
8 Securities Premium Amount	-	-	-	-	-	-	
9 Net worth	(336)	(440)	1,884	(336)	1,884	(426)	
10 Paid-up Debt Capital	49,168	48,611	79,669	49,168	79,669	51,704	
11 Outstanding Redeemable Preference Shares	-	-	-	-	-	-	
12 Debt/Equity Ratio (number of times)	(146.20)	(110.57)	42.29	(146.20)	42.29	(121.26)	
13 Earnings per share (of ₹ 10/- each): (* Not annualised)							
(a) Basic	0.08*	-0.01*	-5.8*	0.07*	-4.64*	2.36*	
(b) Diluted	0.08*	-0.01*	-5.8*	0.07*	-4.64*	2.36*	
14 Capital Redemption Reserve	-	-	-	-	-	-	
15 Debenture Redemption Reserve	2,940	2,940	6,010	2,940	6,010	2,940	
16 Debt Service Coverage Ratio (DSCR) (number of times)	18.37	0.38	-	0.50	-	0.42	
17 Interest Service Coverage Ratio (ISCR) (number of times)	1.04	1.06	-	1.05	-	1.66	

Notes:-

- The above is an extract of the detailed format of financial results filed with Stock Exchanges for the quarter and half year ended September 30, 2023 under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the results are available on the websites of the National Stock Exchange (NSE) - www.nseindia.com and the Company's - www.tnindia.com/HREL-SPV.aspx
- For the items referred in sub-clauses (a), (b), (d) and (e) of the Regulation 52 (4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the Stock Exchange (NSE) and can be accessed on the (www.nseindia.com) and on the Company's website - www.tnindia.com/HREL-SPV.aspx
- The above results are in compliance with Indian Accounting Standards ("Ind AS") notified by the Ministry of Corporate Affairs, read with SEBI Circular No. CIR/MD/DFI/69/2016 dated August 10, 2016.
- The above financial results of the Company were reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on October 25, 2023 and have been reviewed by the Statutory Auditor of the Company.

For and on behalf of the Board
Jyotsna Matondkar
Non Executive Director
DIN: 07602930

Place: Mumbai
Date: October 25, 2023

LOYAL equipments limited							
Regd. Office: Block No.35/1-2-3-4, Village - Zak, Dahegam, Gandhinagar-382330, Gujarat, India Tel No.: +91-2718-247236 • Fax No.: +91-2718-269033 • E-mail: cs@loyalequipments.com • Website: www.loyalequipments.com							
Extract of the UNAUDITED FINANCIAL RESULTS FOR THE QUARTER & HALF YEAR ENDED SEPTEMBER 30, 2023 (Amt. in Lakhs)							
Sr. No.	Particulars	For Quarter ended on			Year to date figures for half year ended		Previous Year Ended 31/03/2023
		30.09.2023 Unaudited	30.06.2023 Unaudited	30.09.2022 Unaudited	30.09.2023 Unaudited	30.09.2022 Unaudited	
1	Total Income from Operations	2614.35	419.88	1160.63	3034.23	1706.24	4963.37
2	Net Profit / (Loss) for the period (before Tax and Exceptional items)	433.59	-208.69	198.33	224.90	33.53	624.38
3	Net Profit / (Loss) for the period before tax (after Exceptional items)	433.59	-208.69	198.33	224.90	33.53	624.38
4	Net Profit / (Loss) for the period after tax (after Exceptional items)	375.04	-208.03	184.35	167.01	24.96	596.79
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	375.04	-208.03	184.35	167.01	24.96	597.81
6	Equity Share Capital (face value of Rs. 10 each)	1020.00	1020.00	1020.00	1020.00	1020.00	1020.00
7	Reserves (excluding Revaluation Reserve as shown in the Audited Balance Sheet of the previous year)	-	-	-	1399.07	659.21	1232.06
8	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) 1. Basic: 2. Diluted:	3.68	(2.04)	1.81	1.64	0.24	5.85

Notes:-

- These results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at their respective meeting held on October 25, 2023.
- The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly unaudited financial results is available on the website of the Stock Exchange (www.bseindia.com) and also on the Company's website (www.loyalequipments.com).

By order of the Board
For LOYAL equipments limited
Alkesh Rameshchandra Patel
(Managing Director)
(DIN: 02672297)

Place: Dahegam, Gujarat
Date: October 25, 2023.

PUBLIC ANNOUNCEMENT	
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF	
M/S. PRECISION REALTY DEVELOPERS PRIVATE LIMITED (IN CIRP)	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	M/s. Precision Realty Developers Private Limited
2. Date of Incorporation of Corporate Debtor	11/01/2007
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. of Corporate Debtor	U70200MH2007PTC166932
5. Address of the registered office and principal office (if any) of corporate debtor	Current Registered office: Shop No. 45, Ground Floor, F wing, Krishna Arcade, building No. 11, Yashwanth Shrushti, Khaira Boisar, Thane, Palghar, Maharashtra, India, 401501. Previous Registered office: Knowledge House, Shyam Nagar, Off. Jogheshwari - Vikhroli link Road, Jogheshwari - East Mumbai -400060.
6. Insolvency commencement date in respect of corporate debtor	20.10.2023 (Order received on 25.10.2023)
7. Estimated date of closure of Insolvency Resolution Process	22.04.2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Pradeep Kumar Kabra IBBI/PA-001/IP-P01104/2017-18/11790
9. Address and e-mail of the interim resolution professional, as registered with the Board	Pradeep Kumar Kabra C/905, Ofra Building V.I.P Road, Bharthana, Vesu, Surat, Gujarat, 395007 Email: ippradeepkabra@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Pradeep Kumar Kabra 301, 3 rd Floor, Reagus Business Center, Above Mercedes Showroom, New City Light Road, Bharthana, Vesu Surat Gujarat 395007. Email: ip.prdpl@gmail.com
11. Last date for submission of Claims	Wednesday, 08.11.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/home/downloads b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. Precision Realty Developers Private Limited on 20th October 2023 (Order received on 25.10.2023). The creditors of M/s. Precision Realty Developers Private Limited, are hereby called upon to submit their claims with proof on or before **Wednesday, 08th November, 2023** to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. **Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-
CA. IP Pradeep Kumar Kabra
Date: 26.10.2023
Place: Surat
IRP for M/s. Precision Realty Developers Private Limited
IBBI Registration No.: IBBI/PA-001/IP-P01104/2017-18/11790

(... Continued from previous page)

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares Available	Ratio	Total Number of shares allotted
4.62,000	1	0.01	4,62,000	0.13	3,000	1:1	3,000
4.65,000	2	0.03	9,30,000	0.26	3,000	1:2	3,000
4.68,000	2	0.03	9,36,000	0.26	3,000	1:2	3,000
4.71,000	2	0.03	9,42,000	0.26	3,000	1:2	3,000
4.74,000	1	0.01	4,74,000	0.13	3,000	1:1	3,000
4.92,000	3	0.04	14,76,000	0.41	3,000	2:3	6,000
4.95,000	1	0.01	4,95,000	0.14	3,000	1:1	3,000
4.98,000	1	0.01	4,98,000	0.14	3,000	1:1	3,000
5.04,000	1	0.01	5,04,000	0.14	3,000	1:1	3,000
5.07,000	1	0.01	5,07,000	0.14	3,000	1:1	3,000
5.10,000	3	0.04	15,30,000	0.43	3,000	2:3	6,000
5.16,000	1	0.01	5,16,000	0.14	3,000	1:1	3,000
5.19,000	1	0.01	5,19,000	0.15	3,000	1:1	3,000
5.22,000	2	0.03	10,44,000	0.29	3,000	1:2	3,000
5.25,000	1	0.01	5,25,000	0.15	3,000	1:1	3,000
5.28,000	1	0.01	5,28,000	0.15	3,000	1:1	3,000
5.31,000	2	0.03	10,62,000	0.30	3,000	1:2	3,000
5.34,000	1	0.01	5,34,000	0.15	3,000	1:1	3,000
5.40,000	1	0.01	5,40,000	0.15	3,000	1:1	3,000
5.46,000	1	0.01	5,46,000	0.15	3,000	1:1	3,000
5.52,000	2	0.03	11,04,000	0.31	3,000	1:2	3,000
5.58,000	3	0.04	16,74,000	0.47	3,000	2:3	6,000
5.70,000	1	0.01	5,70,000	0.16	3,000	1:1	3,000
5.79,000	1	0.01	5,79,000	0.16	3,000	1:1	3,000
6.00,000	3	0.04	18,00,000	0.51	3,000	2:3	6,000
6.09,000	2	0.03	12,18,000	0.34	3,000	1:1	6,000
6.12,000	1	0.01	6,12,000	0.17	3,000	1:1	3,000
6.15,000	2	0.03	12,30,000	0.35	3,000	1:1	6,000
6.18,000	1	0.01	6,18,000	0.17	3,000	1:1	3,000
6.21,000	2	0.03	12,42,000	0.35	3,000	1:1	6,000
6.39,000	2	0.03	12,78,000	0.36	3,000	1:1	6,000
6.42,000	1	0.01	6,42,000	0.18	3,000	1:1	3,000
6.45,000	1	0.01	6,45,000	0.18	3,000	1:1	3,000
6.51,000	1	0.01	6,51,000	0.18	3,000	1:1	3,000
6.57,000	1	0.01	6,57,000	0.18	3,000	1:1	3,000
6.84,000	1	0.01	6,84,000	0.19	3,000	1:1	3,000

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares Available	Ratio	Total Number of shares allotted
6.99,000	1	0.01	6,99,000	0.20	3,000	1:1	3,000
7.02,000	2	0.03	14,04,000	0.39	3,000	1:1	6,000
7.20,000	5	0.07	36,00,000	1.01	3,000	1:1	15,000
7.38,000	1	0.01	7,38,000	0.21	3,000	1:1	3,000
7.56,000	1	0.01	7,56,000	0.21	3,000	1:1	3,000
7.59,000	1	0.01	7,59,000	0.21	3,000	1:1	3,000
7.80,000	1	0.01	7,80,000	0.22	3,000	1:1	3,000
7.89,000	1	0.01	7,89,000	0.22	3,000	1:1	3,000
8.01,000	1	0.01	8,01,000	0.23	3,000	1:1	3,000
8.10,000	2	0.03	16,20,000	0.46	3,000	1:1	6,000
8.22,000	1	0.01	8,22,000	0.23	3,000	1:1	3,000
8.28,000	1	0.01	8,28,000	0.23	3,000	1:1	3,000
8.46,000	1	0.01	8,46,000	0.24	3,000	1:1	3,000
8.55,000	1	0.01	8,55,000	0.24	3,000	1:1	3,000
8.64,000	1	0.01	8,64,000	0.24	3,000	1:1	3,000
8.85,000	1	0.01	8,85,000	0.25	3,000	1:1	3,000
8.91,000	2	0.03	17,82,000	0.50	3,000	1:1	6,000
9.21,000	1	0.01	9,21,000	0.26	3,000	1:1	3,000
9.60,000	1	0.01	9,60,000	0.27	3,000	1:1	3,000
9.63,000	1	0.01	9,63,000	0.27	3,000	1:1	3,000
9.66,000	1	0.01	9,66,000	0.27	3,000	1:1	3,000
9.69,000	1	0.01	9,69,000	0.27	3,000	1:1	3,000
9.75,000	1	0.01	9,75,000	0.27	3,000	1:1	3,000
9.87,000	2	0.03	19,74,000	0.55	3,000	1:1	6,000
10.50,000	2	0.03	21,00,000	0.59	3,000	1:1	6,000
10.50,000	3000 additional share is allocated for Serial no 184 in the ratio of 1:2				3,000	1:2	3,000
11.43,000	1	0.01	11,43,000	0.32	3,000	1:1	3,000
11.49,000	1	0.01	11,49,000	0.32	3,000	1:1	3,000
11.79,000	1	0.01	11,79,000	0.33	3,000	1:1	3,000
11.88,000	1	0.01	11,88,000	0.33	3,000	1:1	3,000
11.97,000	3	0.04	35,91,000	1.01	3,000	1:1	9,000
11.97,000	3000 additional share is allocated for Serial no 189 in the ratio of 2:3				3,000	2:3	6,000
12.00,000	1	0.01	12,00,000	0.34	3,000	1:1	3,000
12.18,000	1	0.01	12,18,000	0.34	6,000	1:1	6,000
12.42,000	1	0.01	12,42,000	0.35	6,000	1:1	6,000
12.69,000	1	0.01	12,69,000	0.36	6,000	1:1	6,000

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares Available	Ratio	Total Number of shares allotted
12,78,000	1	0.01	12,78,000	0.36	6,000	1:1	6,000
13,35,000	1	0.01	13,35,000	0.38	6,000	1:1	6

HAZARIBAGH RANCHI EXPRESSWAY LIMITED						
Registered Office : The IL&FS Financial Centre, Plot C - 22, G - Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400051. http://www.tnindia.com/HREL-SPV.aspx CIN: U45203MH2009PLC191070						
Extract of Financial Results for the quarter and half year ended September 30, 2023 (Rs. in Lakhs)						
Particulars	Quarter ended			Half year ended		Year ended
	September 30, 2023 (Unaudited)	June 30, 2023 (Unaudited)	September 30, 2022 (Unaudited)	September 30, 2023 (Unaudited)	September 30, 2022 (Unaudited)	
1 Total Income from Operations	1,734	2,332	2,312	4,065	4,818	22,013
2 Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	103	(13)	(7,604)	90	(6,084)	3,088
3 Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	103	(13)	(7,604)	90	(6,084)	3,088
4 Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	103	(13)	(7,604)	90	(6,084)	3,088
5 Total Comprehensive Income for the period (Comprising Profit / (Loss) for the year (after tax) and Other Comprehensive Income (after tax))	103	(13)	(7,604)	90	(6,084)	3,088
6 Paid-up equity share capital (face value - ₹ 10 per share)	13,100	13,100	13,100	13,100	13,100	13,100
7 Reserves (excluding revaluation Reserve)	(13,436)	(13,540)	(11,216)	(13,436)	(11,216)	(13,526)
8 Securities Premium Amount	-	-	-	-	-	-
9 Net worth	(336)	(440)	1,884	(336)	1,884	(426)
10 Paid-up Debt Capital	49,168	48,611	79,669	49,168	79,669	51,704
11 Outstanding Redeemable Preference Shares	-	-	-	-	-	-
12 Debt/Equity Ratio (number of times)	(146.20)	(110.57)	42.29	(146.20)	42.29	(121.26)
13 Earnings per share (of ₹ 10/- each): (* Not annualised)						
(a) Basic	0.08*	-0.01*	-5.8*	0.07*	-4.64*	2.36*
(b) Diluted	0.08*	-0.01*	-5.8*	0.07*	-4.64*	2.36*
14 Capital Redemption Reserve	-	-	-	-	-	-
15 Debenture Redemption Reserve	2,940	2,940	6,010	2,940	6,010	2,940
16 Debt Service Coverage Ratio (DSCR) (number of times)	18.37	0.38	-	0.50	-	0.42
17 Interest Service Coverage Ratio (ISCR) (number of times)	1.04	1.06	-	1.05	-	1.66

Notes:-

- The above is an extract of the detailed format of financial results filed with Stock Exchanges for the quarter and half year ended September 30, 2023 under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the results are available on the websites of the National Stock Exchange (NSE) - www.nseindia.com and the Company's - www.tnindia.com/HREL-SPV.aspx
- For the items referred in sub-clauses (a), (b), (d) and (e) of the Regulation 52 (4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the Stock Exchange (NSE) and can be accessed on the (www.nseindia.com) and on the Company's website - www.tnindia.com/HREL-SPV.aspx
- The above results are in compliance with Indian Accounting Standards ("Ind AS") notified by the Ministry of Corporate Affairs, read with SEBI Circular No. CIR/IMD/DFI/69/2016 dated August 10, 2016.
- The above financial results of the Company were reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on October 25, 2023 and have been reviewed by the Statutory Auditor of the Company.

For and on behalf of the Board
Jyotsna Matondkar
Non Executive Director
DIN: 07602930

Place: Mumbai
Date: October 25, 2023

LOYAL equipments limited							
(CIN: L29190GJ2007PLC050607)							
Regd. Office: Block No.35/1-2-3-4, Village - Zak, Dahegam, Gandhinagar-382330, Gujarat, India							
Tel No.: +91-2718-247236 • Fax No.: +91-2718-269033 • E-mail: cs@loyalequipments.com • Website: www.loyalequipments.com							
EXTRACT OF THE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER & HALF YEAR ENDED SEPTEMBER 30, 2023							
Sr. No.	Particulars	For Quarter ended on			Year to date figures for half year ended		Previous Year Ended 31/03/2023
		30.09.2023 Unaudited	30.06.2023 Unaudited	30.09.2022 Unaudited	30.09.2023 Unaudited	30.09.2022 Unaudited	
1	Total Income from Operations	2614.35	419.88	1160.63	3034.23	1706.24	4963.37
2	Net Profit / (Loss) for the period (before Tax and Exceptional items)	433.59	-208.69	198.33	224.90	33.53	624.38
3	Net Profit / (Loss) for the period before tax (after Exceptional items)	433.59	-208.69	198.33	224.90	33.53	624.38
4	Net Profit / (Loss) for the period after tax (after Exceptional items)	375.04	-208.03	184.35	167.01	24.96	596.79
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	375.04	-208.03	184.35	167.01	24.96	597.81
6	Equity Share Capital (face value of Rs. 10 each)	1020.00	1020.00	1020.00	1020.00	1020.00	1020.00
7	Reserves (excluding Revaluation Reserve as shown in the Audited Balance Sheet of the previous year)	-	-	-	1399.07	659.21	1232.06
8	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)						
	1. Basic:	3.68	(2.04)	1.81	1.64	0.24	5.85
	2. Diluted:						

Notes:-

- These results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at their respective meeting held on October 25, 2023.
- The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly unaudited financial results is available on the website of the Stock Exchange (www.bseindia.com) and also on the Company's website (www.loyalequipments.com).

By order of the Board
For LOYAL equipments limited
Alkesh Rameshchandra Patel
(Managing Director)
(DIN: 02672297)

Place: Dahegam, Gujarat
Date: October 25, 2023.

PUBLIC ANNOUNCEMENT	
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF	
M/S. PRECISION REALTY DEVELOPERS PRIVATE LIMITED (IN CIRP)	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	M/s. Precision Realty Developers Private Limited
2. Date of Incorporation of Corporate Debtor	11/01/2007
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. of Corporate Debtor	U70200MH2007PTC166932
5. Address of the registered office and principal office (if any) of corporate debtor	Current Registered office: Shop No. 45, Ground Floor, F wing, Krishna Arcade, building No. 11, Yashwanth Shrushti, Khaira Boisar, Thane, Palghar, Maharashtra, India, 401501. Previous Registered office: Knowledge House, Shyam Nagar, Off. Jogheshwari - Vikhroli link Road, Jogheshwari - East Mumbai -400060.
6. Insolvency commencement date in respect of corporate debtor	20.10.2023 (Order received on 25.10.2023)
7. Estimated date of closure of Insolvency Resolution Process	22.04.2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Pradeep Kumar Kabra IBBI/PA-001/IP-P01104/2017-18/11790
9. Address and e-mail of the interim resolution professional, as registered with the Board	Pradeep Kumar Kabra C/905, Ofra Building V.I.P.Road, Bharthana, Vesu, Surat, Gujarat, 395007 Email: - ippradeepkabra@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Pradeep Kumar Kabra 301, 3 rd Floor, Reagus Business Center, Above Mercedes Showroom, New City Light Road, Bharthana, Vesu Surat Gujarat 395007. Email: ip.prdpl@gmail.com
11. Last date for submission of Claims	Wednesday, 08.11.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/home/downloads b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. Precision Realty Developers Private Limited on 20th October 2023 (Order received on 25.10.2023). The creditors of M/s. Precision Realty Developers Private Limited, are hereby called upon to submit their claims with proof on or before **Wednesday, 08th November, 2023** to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. **Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-
CA. IP Pradeep Kumar Kabra
Date: 26.10.2023
Place: Surat
IRP for M/s. Precision Realty Developers Private Limited
IBBI Registration No.: IBBI/PA-001/IP-P01104/2017-18/11790

(... Continued from previous page)

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares Available	Ratio	Total Number of shares allotted
4.62,000	1	0.01	4,62,000	0.13	3,000	1:1	3,000
4.65,000	2	0.03	9,30,000	0.26	3,000	1:2	3,000
4.68,000	2	0.03	9,36,000	0.26	3,000	1:2	3,000
4.71,000	2	0.03	9,42,000	0.26	3,000	1:2	3,000
4.74,000	1	0.01	4,74,000	0.13	3,000	1:1	3,000
4.92,000	3	0.04	14,76,000	0.41	3,000	2:3	6,000
4.95,000	1	0.01	4,95,000	0.14	3,000	1:1	3,000
4.98,000	1	0.01	4,98,000	0.14	3,000	1:1	3,000
5.04,000	1	0.01	5,04,000	0.14	3,000	1:1	3,000
5.07,000	1	0.01	5,07,000	0.14	3,000	1:1	3,000
5.10,000	3	0.04	15,30,000	0.43	3,000	2:3	6,000
5.16,000	1	0.01	5,16,000	0.14	3,000	1:1	3,000
5.19,000	1	0.01	5,19,000	0.15	3,000	1:1	3,000
5.22,000	2	0.03	10,44,000	0.29	3,000	1:2	3,000
5.25,000	1	0.01	5,25,000	0.15	3,000	1:1	3,000
5.28,000	1	0.01	5,28,000	0.15	3,000	1:1	3,000
5.31,000	2	0.03	10,62,000	0.30	3,000	1:2	3,000
5.34,000	1	0.01	5,34,000	0.15	3,000	1:1	3,000
5.40,000	1	0.01	5,40,000	0.15	3,000	1:1	3,000
5.46,000	1	0.01	5,46,000	0.15	3,000	1:1	3,000
5.52,000	2	0.03	11,04,000	0.31	3,000	1:2	3,000
5.58,000	3	0.04	16,74,000	0.47	3,000	2:3	6,000
5.70,000	1	0.01	5,70,000	0.16	3,000	1:1	3,000
5.79,000	1	0.01	5,79,000	0.16	3,000	1:1	3,000
6.00,000	3	0.04	18,00,000	0.51	3,000	2:3	6,000
6.09,000	2	0.03	12,18,000	0.34	3,000	1:1	6,000
6.12,000	1	0.01	6,12,000	0.17	3,000	1:1	3,000
6.15,000	2	0.03	12,30,000	0.35	3,000	1:1	6,000
6.18,000	1	0.01	6,18,000	0.17	3,000	1:1	3,000
6.21,000	2	0.03	12,42,000	0.35	3,000	1:1	6,000
6.39,000	2	0.03	12,78,000	0.36	3,000	1:1	6,000
6.42,000	1	0.01	6,42,000	0.18	3,000	1:1	3,000
6.45,000	1	0.01	6,45,000	0.18	3,000	1:1	3,000
6.51,000	1	0.01	6,51,000	0.18	3,000	1:1	3,000
6.57,000	1	0.01	6,57,000	0.18	3,000	1:1	3,000
6.84,000	1	0.01	6,84,000	0.19	3,000	1:1	3,000

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares Available	Ratio	Total Number of shares allotted
6.99,000	1	0.01	6,99,000	0.20	3,000	1:1	3,000
7.02,000	2	0.03	14,04,000	0.39	3,000	1:1	6,000
7.20,000	5	0.07	36,00,000	1.01	3,000	1:1	15,000
7.38,000	1	0.01	7,38,000	0.21	3,000	1:1	3,000
7.56,000	1	0.01	7,56,000	0.21	3,000	1:1	3,000
7.59,000	1	0.01	7,59,000	0.21	3,000	1:1	3,000
7.80,000	1	0.01	7,80,000	0.22	3,000	1:1	3,000
7.89,000	1	0.01	7,89,000	0.22	3,000	1:1	3,000
8.01,000	1	0.01	8,01,000	0.23	3,000	1:1	3,000
8.10,000	2	0.03	16,20,000	0.46	3,000	1:1	6,000
8.22,000	1	0.01	8,22,000	0.23	3,000	1:1	3,000
8.28,000	1	0.01	8,28,000	0.23	3,000	1:1	3,000
8.46,000	1	0.01	8,46,000	0.24	3,000	1:1	3,000
8.55,000	1	0.01	8,55,000	0.24	3,000	1:1	3,000
8.64,000	1	0.01	8,64,000	0.24	3,000	1:1	3,000
8.85,000	1	0.01	8,85,000	0.25	3,000	1:1	3,000
8.91,000	2	0.03	17,82,000	0.50	3,000	1:1	6,000
9.21,000	1	0.01	9,21,000	0.26	3,000	1:1	3,000
9.60,000	1	0.01	9,60,000	0.27	3,000	1:1	3,000
9.63,000	1	0.01	9,63,000	0.27	3,000	1:1	3,000
9.66,000	1	0.01	9,66,000	0.27	3,000	1:1	3,000
9.69,000	1	0.01	9,69,000	0.27	3,000	1:1	3,000
9.75,000	1	0.01	9,75,000	0.27	3,000	1:1	3,000
9.87,000	2	0.03	19,74,000	0.55	3,000	1:1	6,000
10.50,000	2	0.03	21,00,000	0.59	3,000	1:1	6,000
10.50,000	3000 additional share is allocated for Serial no 184 in the ratio of 1:2				3,000	1:2	3,000
11.43,000	1	0.01	11,43,000	0.32	3,000	1:1	3,000
11.49,000	1	0.01	11,49,000	0.32	3,000	1:1	3,000
11.79,000	1	0.01	11,79,000	0.33	3,000	1:1	3,000
11.88,000	1	0.01	11,88,000	0.33	3,000	1:1	3,000
11.97,000	3	0.04	35,91,000	1.01	3,000	1:1	9,000
11.97,000	3000 additional share is allocated for Serial no 189 in the ratio of 2:3				3,000	2:3	6,000
12.00,000	1	0.01	12,00,000	0.34	3,000	1:1	3,000
12.18,000	1	0.01	12,18,000	0.34	6,000	1:1	6,000
12.42,000	1	0.01	12,42,000	0.35	6,000	1:1	6,000
12.69,000	1	0.01	12,69,000	0.36	6,000	1:1	6,000

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares Available	Ratio	Total Number of shares allotted
12,78,000	1	0.01	12,78,000	0.36	6,000	1:1	6,000
13,35,000	1	0.01	13,35,000	0.38	6,000		

HAZARIBAGH RANCHI EXPRESSWAY LIMITED							
Registered Office : The IL&FS Financial Centre, Plot C - 22, G - Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400051. http://www.tnindia.com/HREL-SPV.aspx CIN:- U45203MH2009PLC191070							
Extract of Financial Results for the quarter and half year ended September 30, 2023 (Rs. in Lakhs)							
Particulars	Quarter ended			Half year ended		Year ended	March 31, 2023 (Audited)
	September 30, 2023 (Unaudited)	June 30, 2023 (Unaudited)	September 30, 2022 (Unaudited)	September 30, 2023 (Unaudited)	September 30, 2022 (Unaudited)		
1 Total Income from Operations	1,734	2,332	2,312	4,065	4,818	22,013	
2 Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	103	(13)	(7,604)	90	(6,084)	3,088	
3 Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	103	(13)	(7,604)	90	(6,084)	3,088	
4 Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	103	(13)	(7,604)	90	(6,084)	3,088	
5 Total Comprehensive Income for the period (Comprising Profit / (Loss) for the year (after tax) and Other Comprehensive Income (after tax))	103	(13)	(7,604)	90	(6,084)	3,088	
6 Paid-up equity share capital (face value - ₹ 10 per share)	13,100	13,100	13,100	13,100	13,100	13,100	
7 Reserves (excluding revaluation Reserve)	(13,436)	(13,540)	(11,216)	(13,436)	(11,216)	(13,526)	
8 Securities Premium Amount	-	-	-	-	-	-	
9 Net worth	(336)	(440)	1,884	(336)	1,884	(426)	
10 Paid-up Debt Capital	49,168	48,611	79,669	49,168	79,669	51,704	
11 Outstanding Redeemable Preference Shares	-	-	-	-	-	-	
12 Debt/Equity Ratio (number of times)	(146.20)	(110.57)	42.29	(146.20)	42.29	(121.26)	
13 Earnings per share (of ₹ 10/- each): (* Not annualised)							
(a) Basic	0.08*	-0.01*	-5.8*	0.07*	-4.64*	2.36*	
(b) Diluted	0.08*	-0.01*	-5.8*	0.07*	-4.64*	2.36*	
14 Capital Redemption Reserve	-	-	-	-	-	-	
15 Debenture Redemption Reserve	2,940	2,940	6,010	2,940	6,010	2,940	
16 Debt Service Coverage Ratio (DSCR) (number of times)	18.37	0.38	-	0.50	-	0.42	
17 Interest Service Coverage Ratio (ISCR) (number of times)	1.04	1.06	-	1.05	-	1.66	

Notes:-

- The above is an extract of the detailed format of financial results filed with Stock Exchanges for the quarter and half year ended September 30, 2023 under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the results are available on the websites of the National Stock Exchange (NSE) - www.nseindia.com and the Company's - www.tnindia.com/HREL-SPV.aspx
- For the items referred in sub-clauses (a), (b), (d) and (e) of the Regulation 52 (4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the Stock Exchange (NSE) and can be accessed on the (www.nseindia.com) and on the Company's website - www.tnindia.com/HREL-SPV.aspx
- The above results are in compliance with Indian Accounting Standards ("Ind AS") notified by the Ministry of Corporate Affairs, read with SEBI Circular No. CIR/IMD/DFI/69/2016 dated August 10, 2016.
- The above financial results of the Company were reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on October 25, 2023 and have been reviewed by the Statutory Auditor of the Company.

For and on behalf of the Board
Jyotsna Matondkar
Non Executive Director
DIN: 07602930

Place: Mumbai
Date: October 25, 2023

LOYAL equipments limited							
(CIN: L29190GJ2007PLC050607)							
Regd. Office: Block No.35/1-2-3-4, Village - ZAK, Dahegam, Gandhinagar-382330, Gujarat, India							
Tel No.: +91-2718-247236 • Fax No.: +91-2718-269033 • E-mail: cs@loyalequipments.com • Website: www.loyalequipments.com							
EXTRACT OF THE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER & HALF YEAR ENDED SEPTEMBER 30, 2023							
Sr. No.	Particulars	For Quarter ended on			Year to date figures for half year ended		Previous Year Ended 31/03/2023
		30.09.2023 Unaudited	30.06.2023 Unaudited	30.09.2022 Unaudited	30.09.2023 Unaudited	30.09.2022 Unaudited	
1	Total Income from Operations	2614.35	419.88	1160.63	3034.23	1706.24	4963.37
2	Net Profit / (Loss) for the period (before Tax and Exceptional items)	433.59	-208.69	198.33	224.90	33.53	624.38
3	Net Profit / (Loss) for the period before tax (after Exceptional items)	433.59	-208.69	198.33	224.90	33.53	624.38
4	Net Profit / (Loss) for the period after tax (after Exceptional items)	375.04	-208.03	184.35	167.01	24.96	596.79
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	375.04	-208.03	184.35	167.01	24.96	597.81
6	Equity Share Capital (face value of Rs. 10 each)	1020.00	1020.00	1020.00	1020.00	1020.00	1020.00
7	Reserves (excluding Revaluation Reserve as shown in the Audited Balance Sheet of the previous year)	-	-	-	1399.07	659.21	1232.06
8	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)						
	1. Basic:	3.68	(2.04)	1.81	1.64	0.24	5.85
	2. Diluted:						

Notes:-

- These results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at their respective meeting held on October 25, 2023.
- The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly unaudited financial results is available on the website of the Stock Exchange (www.bseindia.com) and also on the Company's website (www.loyalequipments.com).

By order of the Board
For LOYAL equipments limited
Alkesh Rameshchandra Patel
(Managing Director)
(DIN: 02672297)

Place: Dahegam, Gujarat
Date: October 25, 2023.

PUBLIC ANNOUNCEMENT	
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF	
M/S. PRECISION REALTY DEVELOPERS PRIVATE LIMITED (IN CIRP)	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	M/s. Precision Realty Developers Private Limited
2. Date of Incorporation of Corporate Debtor	11/01/2007
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. of Corporate Debtor	U70200MH2007PTC166932
5. Address of the registered office and principal office (if any) of corporate debtor	Current Registered office: Shop No. 45, Ground Floor, F wing, Krishna Arcade, building No. 11, Yashwanth Shrushti, Khaira Boisar, Thane, Palghar, Maharashtra, India, 401501. Previous Registered office: Knowledge House, Shyam Nagar, Off. Jogheshwari - Vikhroli link Road, Jogheshwari - East Mumbai -400060.
6. Insolvency commencement date in respect of corporate debtor	20.10.2023 (Order received on 25.10.2023)
7. Estimated date of closure of Insolvency Resolution Process	22.04.2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Pradeep Kumar Kabra IBBI/PA-001/IP-P01104/2017-18/11790
9. Address and e-mail of the interim resolution professional, as registered with the Board	Pradeep Kumar Kabra C/905, Ofra Building V.I.P Road, Bharthana, Vesu, Surat, Gujarat, 395007 Email: - ippradeepkabra@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Pradeep Kumar Kabra 301, 3 rd Floor, Reagus Business Center, Above Mercedes Showroom, New City Light Road, Bharthana, Vesu Surat Gujarat 395007. Email: ip.prdpl@gmail.com
11. Last date for submission of Claims	Wednesday, 08.11.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/home/downloads b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. Precision Realty Developers Private Limited on 20th October 2023 (Order received on 25.10.2023). The creditors of M/s. Precision Realty Developers Private Limited, are hereby called upon to submit their claims with proof on or before **Wednesday, 08th November, 2023** to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. **Submission of false or misleading proofs of claim shall attract penalties.**

CA. IP Pradeep Kumar Kabra
IRP for M/s. Precision Realty Developers Private Limited
IBBI Registration No.: IBBI/PA-001/IP-P01104/2017-18/11790

(... Continued from previous page)

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares Available	Ratio	Total Number of shares allotted
4.62,000	1	0.01	4,62,000	0.13	3,000	1:1	3,000
4.65,000	2	0.03	9,30,000	0.26	3,000	1:2	3,000
4.68,000	2	0.03	9,36,000	0.26	3,000	1:2	3,000
4.71,000	2	0.03	9,42,000	0.26	3,000	1:2	3,000
4.74,000	1	0.01	4,74,000	0.13	3,000	1:1	3,000
4.92,000	3	0.04	14,76,000	0.41	3,000	2:3	6,000
4.95,000	1	0.01	4,95,000	0.14	3,000	1:1	3,000
4.98,000	1	0.01	4,98,000	0.14	3,000	1:1	3,000
5.04,000	1	0.01	5,04,000	0.14	3,000	1:1	3,000
5.07,000	1	0.01	5,07,000	0.14	3,000	1:1	3,000
5.10,000	3	0.04	15,30,000	0.43	3,000	2:3	6,000
5.16,000	1	0.01	5,16,000	0.14	3,000	1:1	3,000
5.19,000	1	0.01	5,19,000	0.15	3,000	1:1	3,000
5.22,000	2	0.03	10,44,000	0.29	3,000	1:2	3,000
5.25,000	1	0.01	5,25,000	0.15	3,000	1:1	3,000
5.28,000	1	0.01	5,28,000	0.15	3,000	1:1	3,000
5.31,000	2	0.03	10,62,000	0.30	3,000	1:2	3,000
5.34,000	1	0.01	5,34,000	0.15	3,000	1:1	3,000
5.40,000	1	0.01	5,40,000	0.15	3,000	1:1	3,000
5.46,000	1	0.01	5,46,000	0.15	3,000	1:1	3,000
5.52,000	2	0.03	11,04,000	0.31	3,000	1:2	3,000
5.58,000	3	0.04	16,74,000	0.47	3,000	2:3	6,000
5.70,000	1	0.01	5,70,000	0.16	3,000	1:1	3,000
5.79,000	1	0.01	5,79,000	0.16	3,000	1:1	3,000
6.00,000	3	0.04	18,00,000	0.51	3,000	2:3	6,000
6.09,000	2	0.03	12,18,000	0.34	3,000	1:1	6,000
6.12,000	1	0.01	6,12,000	0.17	3,000	1:1	3,000
6.15,000	2	0.03	12,30,000	0.35	3,000	1:1	6,000
6.18,000	1	0.01	6,18,000	0.17	3,000	1:1	3,000
6.21,000	2	0.03	12,42,000	0.35	3,000	1:1	6,000
6.39,000	2	0.03	12,78,000	0.36	3,000	1:1	6,000
6.42,000	1	0.01	6,42,000	0.18	3,000	1:1	3,000
6.45,000	1	0.01	6,45,000	0.18	3,000	1:1	3,000
6.51,000	1	0.01	6,51,000	0.18	3,000	1:1	3,000
6.57,000	1	0.01	6,57,000	0.18	3,000	1:1	3,000
6.84,000	1	0.01	6,84,000	0.19	3,000	1:1	3,000

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares Available	Ratio	Total Number of shares allotted
6.99,000	1	0.01	6,99,000	0.20	3,000	1:1	3,000
7.02,000	2	0.03	14,04,000	0.39	3,000	1:1	6,000
7.20,000	5	0.07	36,00,000	1.01	3,000	1:1	15,000
7.38,000	1	0.01	7,38,000	0.21	3,000	1:1	3,000
7.56,000	1	0.01	7,56,000	0.21	3,000	1:1	3,000
7.59,000	1	0.01	7,59,000	0.21	3,000	1:1	3,000
7.80,000	1	0.01	7,80,000	0.22	3,000	1:1	3,000
7.89,000	1	0.01	7,89,000	0.22	3,000	1:1	3,000
8.01,000	1	0.01	8,01,000	0.23	3,000	1:1	3,000
8.10,000	2	0.03	16,20,000	0.46	3,000	1:1	6,000
8.22,000	1	0.01	8,22,000	0.23	3,000	1:1	3,000
8.28,000	1	0.01	8,28,000	0.23	3,000	1:1	3,000
8.46,000	1	0.01	8,46,000	0.24	3,000	1:1	3,000
8.55,000	1	0.01	8,55,000	0.24	3,000	1:1	3,000
8.64,000	1	0.01	8,64,000	0.24	3,000	1:1	3,000
8.85,000	1	0.01	8,85,000	0.25	3,000	1:1	3,000
8.91,000	2	0.03	17,82,000	0.50	3,000	1:1	6,000
9.21,000	1	0.01	9,21,000	0.26	3,000	1:1	3,000
9.60,000	1	0.01	9,60,000	0.27	3,000	1:1	3,000
9.63,000	1	0.01	9,63,000	0.27	3,000	1:1	3,000
9.66,000	1	0.01	9,66,000	0.27	3,000	1:1	3,000
9.69,000	1	0.01	9,69,000	0.27	3,000	1:1	3,000
9.75,000	1	0.01	9,75,000	0.27	3,000	1:1	3,000
9.87,000	2	0.03	19,74,000	0.55	3,000	1:1	6,000
10.50,000	2	0.03	21,00,000	0.59	3,000	1:1	6,000
10.50,000	3000 additional share is allocated for Serial no 184 in the ratio of 1:2				3,000	1:2	3,000
11.43,000	1	0.01	11,43,000	0.32	3,000	1:1	3,000
11.49,000	1	0.01	11,49,000	0.32	3,000	1:1	3,000
11.79,000	1	0.01	11,79,000	0.33	3,000	1:1	3,000
11.88,000	1	0.01	11,88,000	0.33	3,000	1:1	3,000
11.97,000	3	0.04	35,91,000	1.01	3,000	1:1	9,000
11.97,000	3000 additional share is allocated for Serial no 189 in the ratio of 2:3				3,000	2:3	6,000
12.00,000	1	0.01	12,00,000	0.34	3,000	1:1	3,000
12.18,000	1	0.01	12,18,000	0.34	6,000	1:1	6,000
12.42,000	1	0.01	12,42,000	0.35	6,000	1:1	6,000
12.69,000	1	0.01	12,69,000	0.36	6,000	1:1	6,000

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares Available	Ratio	Total Number of shares allotted
12,78,000	1	0.01	12,78,000	0.36	6,000	1	

HAZARIBAGH RANCHI EXPRESSWAY LIMITED

Registered Office : The IL&FS Financial Centre, Plot C - 22, G - Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400051. <http://www.itnindia.com/HREL-SPV.aspx>
CIN: U45203MH2009PLC191070
Extract of Financial Results for the quarter and half year ended September 30, 2023

(Rs. in Lakhs)

Particulars	Quarter ended			Half year ended		Year ended
	September 30, 2023 (Unaudited)	June 30, 2023 (Unaudited)	September 30, 2022 (Unaudited)	September 30, 2023 (Unaudited)	September 30, 2022 (Unaudited)	March 31, 2023 (Audited)
1 Total Income from Operations	1,734	2,332	2,312	4,065	4,818	22,013
2 Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	103	(13)	(7,604)	90	(6,084)	3,088
3 Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	103	(13)	(7,604)	90	(6,084)	3,088
4 Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	103	(13)	(7,604)	90	(6,084)	3,088
5 Total Comprehensive Income for the period (Comprising Profit / (Loss) for the year (after tax) and Other Comprehensive Income (after tax))	103	(13)	(7,604)	90	(6,084)	3,088
6 Paid-up equity share capital (face value - ₹ 10 per share)	13,100	13,100	13,100	13,100	13,100	13,100
7 Reserves (excluding revaluation Reserve)	(13,436)	(13,540)	(11,216)	(13,436)	(11,216)	(13,526)
8 Securities Premium Amount	-	-	-	-	-	-
9 Net worth	(336)	(440)	1,884	(336)	1,884	(426)
10 Paid-up Debt Capital	49,168	48,611	79,669	49,168	79,669	51,704
11 Outstanding Redeemable Preference Shares	-	-	-	-	-	-
12 Debt/Equity Ratio (number of times)	(146.20)	(110.57)	42.29	(146.20)	42.29	(121.26)
13 Earnings per share (of ₹ 10/- each): (* Not annualised)						
(a) Basic	0.08*	-0.01*	-5.8*	0.07*	-4.64*	2.36*
(b) Diluted	0.08*	-0.01*	-5.8*	0.07*	-4.64*	2.36*
14 Capital Redemption Reserve	-	-	-	-	-	-
15 Debenture Redemption Reserve	2,940	2,940	6,010	2,940	6,010	2,940
16 Debt Service Coverage Ratio (DSCR) (number of times)	18.37	0.38	-	0.50	-	0.42
17 Interest Service Coverage Ratio (ISCR) (number of times)	1.04	1.06	-	1.05	-	1.66

Notes:-
1 The above is an extract of the detailed format of financial results filed with Stock Exchanges for the quarter and half year ended September 30, 2023 under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the results are available on the websites of the National Stock Exchange (NSE) - www.nseindia.com and the Company's - www.itnindia.com/HREL-SPV.aspx
2 For the items referred in sub-clauses (a), (b), (d) and (e) of the Regulation 52 (4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the Stock Exchange (NSE) and can be accessed on the (www.nseindia.com) and on the Company's website - www.itnindia.com/HREL-SPV.aspx
3 The above results are in compliance with Indian Accounting Standards ("Ind AS") notified by the Ministry of Corporate Affairs, read with SEBI Circular No. CIR/IMD/DFI/69/2016 dated August 10, 2016.
4 The above financial results of the Company were reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on October 25, 2023 and have been reviewed by the Statutory Auditor of the Company.

For and on behalf of the Board
Jyotsna Matondkar
Non Executive Director
DIN: 07602930

Place: Mumbai
Date: October 25, 2023

LOYAL equipments limited

(CIN: L29190GJ2007PLC050607)

Regd. Office: Block No.35/1-2-3-4, Village - Zak, Dahegam, Gandhinagar-382330, Gujarat, India
Tel No. : +91-2718-247236 • Fax No. : +91-2718-269033 • E-mail: cs@loyalequipments.com • Website: www.loyalequipments.com

EXTRACT OF THE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER & HALF YEAR ENDED SEPTEMBER 30, 2023

(Amt. in Lakhs)

Sr. No.	Particulars	For Quarter ended on			Year to date figures for half year ended		Previous Year Ended 31/03/2023
		30.09.2023 Unaudited	30.06.2023 Unaudited	30.09.2022 Unaudited	30.09.2023 Unaudited	30.09.2022 Unaudited	
1	Total Income from Operations	2614.35	419.88	1160.63	3034.23	1706.24	4963.37
2	Net Profit / (Loss) for the period (before Tax and Exceptional Items)	433.59	-208.69	198.33	224.90	33.53	624.38
3	Net Profit / (Loss) for the period before tax (after Exceptional Items)	433.59	-208.69	198.33	224.90	33.53	624.38
4	Net Profit / (Loss) for the period after tax (after Exceptional Items)	375.04	-208.03	184.35	167.01	24.96	596.79
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	375.04	-208.03	184.35	167.01	24.96	597.81
6	Equity Share Capital (face value of Rs. 10 each)	1020.00	1020.00	1020.00	1020.00	1020.00	1020.00
7	Reserves (excluding Revaluation Reserve as shown in the Audited Balance Sheet of the previous year)	-	-	-	1399.07	659.21	1232.06
8	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)						
	1. Basic:	3.68	(2.04)	1.81	1.64	0.24	5.85
	2. Diluted:						

Notes:-
1. These results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at their respective meeting held on October 25, 2023.
2. The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly unaudited financial results is available on the website of the Stock Exchange (www.bseindia.com) and also on the Company's website (www.loyalequipments.com).

By order of the Board
For Loyal equipments limited
Sd/-
Alkesh Rameshchandra Patel
(Managing Director)
(DIN: 02672297)

Place: Dahegam, Gujarat
Date: October 25, 2023.

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/S. PRECISION REALTY DEVELOPERS PRIVATE LIMITED (IN CIRP)

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	M/s. Precision Realty Developers Private Limited
2. Date of Incorporation of Corporate Debtor	11/01/2007
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. of Corporate Debtor	U70200MH2007PTC166932
5. Address of the registered office and principal office (if any) of corporate debtor	Current Registered office: Shop No. 45, Ground Floor, F.wing, Krishna Arcade, building No. 11, Yashwanth Shrushti, Khairat Boisar, Thane, Palghar, Maharashtra, India, 401501. Previous Registered office: Knowledge House, Shyam Nagar, Off. Jogeshwari - Vikhroli link Road, Jogeshwari - East Mumbai - 400060.
6. Insolvency commencement date in respect of corporate debtor	20.10.2023 (Order received on 25.10.2023)
7. Estimated date of closure of Insolvency Resolution Process	22.04.2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Pradeep Kumar Kabra IBB/IPA-001/IP-P01104/2017-18/11790
9. Address and e-mail of the interim resolution professional, as registered with the Board	Pradeep Kumar Kabra C/905, Ofra Building V.I.P Road, Bharthana, Vesu, Surat, Gujarat, 395007 Email: ippradeepkabra@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Pradeep Kumar Kabra 301, 3 rd Floor, Reegus Business Center, Above Mercedes Showroom, New City Light Road, Bharthana, Vesu Surat Gujarat 395007. Email: ip.prdpl@gmail.com
11. Last date for submission of Claims	Wednesday, 08.11.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibi.gov.in/home/downloads b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. Precision Realty Developers Private Limited on 20th October 2023 (Order received on 25.10.2023).
The creditors of M/s. Precision Realty Developers Private Limited, are hereby called upon to submit their claims with proof on or before Wednesday, 08th November, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proof of claim shall attract penalties.

CA. IP Pradeep Kumar Kabra
IRP for M/s. Precision Realty Developers Private Limited
IBBI Registration No.: IBB/IPA-001/IP-P01104/2017-18/11790
Date: 26.10.2023
Place: Surat

(... Continued from previous page)

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares Available	Ratio	Total Number of shares allotted
4.62,000	1	0.01	4,62,000	0.13	3,000	1:1	3,000
4.65,000	2	0.03	9,30,000	0.26	3,000	1:2	3,000
4.68,000	2	0.03	9,36,000	0.26	3,000	1:2	3,000
4.71,000	2	0.03	9,42,000	0.26	3,000	1:2	3,000
4.74,000	1	0.01	4,74,000	0.13	3,000	1:1	3,000
4.92,000	3	0.04	14,76,000	0.41	3,000	2:3	6,000
4.95,000	1	0.01	4,95,000	0.14	3,000	1:1	3,000
4.98,000	1	0.01	4,98,000	0.14	3,000	1:1	3,000
5.04,000	1	0.01	5,04,000	0.14	3,000	1:1	3,000
5.07,000	1	0.01	5,07,000	0.14	3,000	1:1	3,000
5.10,000	3	0.04	15,30,000	0.43	3,000	2:3	6,000
5.16,000	1	0.01	5,16,000	0.14	3,000	1:1	3,000
5.19,000	1	0.01	5,19,000	0.15	3,000	1:1	3,000
5.22,000	2	0.03	10,44,000	0.29	3,000	1:2	3,000
5.25,000	1	0.01	5,25,000	0.15	3,000	1:1	3,000
5.28,000	1	0.01	5,28,000	0.15	3,000	1:1	3,000
5.31,000	2	0.03	10,62,000	0.30	3,000	1:2	3,000
5.34,000	1	0.01	5,34,000	0.15	3,000	1:1	3,000
5.40,000	1	0.01	5,40,000	0.15	3,000	1:1	3,000
5.46,000	1	0.01	5,46,000	0.15	3,000	1:1	3,000
5.52,000	2	0.03	11,04,000	0.31	3,000	1:2	3,000
5.58,000	3	0.04	16,74,000	0.47	3,000	2:3	6,000
5.70,000	1	0.01	5,70,000	0.16	3,000	1:1	3,000
5.79,000	1	0.01	5,79,000	0.16	3,000	1:1	3,000
6.00,000	3	0.04	18,00,000	0.51	3,000	2:3	6,000
6.09,000	2	0.03	12,18,000	0.34	3,000	1:1	6,000
6.12,000	1	0.01	6,12,000	0.17	3,000	1:1	3,000
6.15,000	2	0.03	12,30,000	0.35	3,000	1:1	6,000
6.18,000	1	0.01	6,18,000	0.17	3,000	1:1	3,000
6.21,000	2	0.03	12,42,000	0.35	3,000	1:1	6,000
6.39,000	2	0.03	12,78,000	0.36	3,000	1:1	6,000
6.42,000	1	0.01	6,42,000	0.18	3,000	1:1	3,000
6.45,000	1	0.01	6,45,000	0.18	3,000	1:1	3,000
6.51,000	1	0.01	6,51,000	0.18	3,000	1:1	3,000
6.57,000	1	0.01	6,57,000	0.18	3,000	1:1	3,000
6.84,000	1	0.01	6,84,000	0.19	3,000	1:1	3,000

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares Available	Ratio	Total Number of shares allotted
6.99,000	1	0.01	6,99,000	0.20	3,000	1:1	3,000
7.02,000	2	0.03	14,04,000	0.39	3,000	1:1	6,000
7.20,000	5	0.07	36,00,000	1.01	3,000	1:1	15,000
7.38,000	1	0.01	7,38,000	0.21	3,000	1:1	3,000
7.56,000	1	0.01	7,56,000	0.21	3,000	1:1	3,000
7.59,000	1	0.01	7,59,000	0.21	3,000	1:1	3,000
7.80,000	1	0.01	7,80,000	0.22	3,000	1:1	3,000
7.89,000	1	0.01	7,89,000	0.22	3,000	1:1	3,000
8.01,000	1	0.01	8,01,000	0.23	3,000	1:1	3,000
8.10,000	2	0.03	16,20,000	0.46	3,000	1:1	6,000
8.22,000	1	0.01	8,22,000	0.23	3,000	1:1	3,000
8.28,000	1	0.01	8,28,000	0.23	3,000	1:1	3,000
8.46,000	1	0.01	8,46,000	0.24	3,000	1:1	3,000
8.55,000	1	0.01	8,55,000	0.24	3,000	1:1	3,000
8.64,000	1	0.01	8,64,000	0.24	3,000	1:1	3,000
8.85,000	1	0.01	8,85,000	0.25	3,000	1:1	3,000
8.91,000	2	0.03	17,82,000	0.50	3,000	1:1	6,000
9.21,000	1	0.01	9,21,000	0.26	3,000	1:1	3,000
9.60,000	1	0.01	9,60,000	0.27	3,000	1:1	3,000
9.63,000	1	0.01	9,63,000	0.27	3,000	1:1	3,000
9.66,000	1	0.01	9,66,000	0.27	3,000	1:1	3,000
9.69,000	1	0.01	9,69,000	0.27	3,000	1:1	3,000
9.75,000	1	0.01	9,75,000	0.27	3,000	1:1	3,000
9.87,000	2	0.03	19,74,000	0.55	3,000	1:1	6,000
10.50,000	2	0.03	21,00,000	0.59	3,000	1:1	6,000
10.50,000	3000 additional share is allocated for Serial no 184 in the ratio of 1:2				3,000	1:2	3,000
11.43,000	1	0.01	11,43,000	0.32	3,000	1:1	3,000
11.49,000	1	0.01	11,49,000	0.32	3,000	1:1	3,000
11.79,000	1	0.01	11,79,000	0.33	3,000	1:1	3,000
11.88,000	1	0.01	11,88,000	0.33	3,000	1:1	3,000
11.97,000	3	0.04	35,91,000	1.01	3,000	1:1	9,000
11.97,000	3000 additional share is allocated for Serial no 189 in the ratio of 2:3				3,000	2:3	6,000
12.00,000	1	0.01	12,00,000	0.34	3,000	1:1	3,000
12.18,000	1	0.01	12,18,000	0.34	3,000	1:1	3,000
12.42,000	1	0.01	12,42,000	0.35	3,000	1:1	

SBI भारतीय स्टेट बँक
रिसेल अँड क्रेडिट प्रोसेसिंग सेंटर, आडगांव (६४०६६)
 नाशिककोड गांधीवाचा रंग, दुर्गा देवी मंदिरासमोर, नाशिककोड, नाशिक-४२२०११.

नावा सुचना नियम ८(१) अन्वये स्वयंसेवक मालमते कराता

ज्याअर्धी निमन्व्याहारीकरा स्टेट बँक ऑफ इंडिया आरएसीपीसी आडगांव (६४०६६) यांचे प्राधिकृत अधिकारी यांनी सिक्स्युरिटीयेशन अँड रिस्कन्ट्रोल अँड फायनान्सियल अँडिटेन्स अँड एनफोर्समेंट ऑफ सिक्स्युरिटी इंडेस्ट्रि अँड, २००२ कलम १३(२) आणि सिक्स्युरिटी इंडेस्ट्रि (एनफोर्समेंट) कलम २००२ च्या नियम ३ अन्वये, प्राप्त अधिकारांचा वापर करून दिनांक १५.०७.२०२३ रोजी मागणी सुचना जारी करण्यात आली होती. कर्जदार/प्रोप्रायटर/सांगलक/जामिनदार श्री. राजेंद्र पोपट वाघ आणि सौ. सुनिता डॉगर सोनावणे यांचे दि. १५.०७.२०२३ रोजीची रकम रु. ११,८५,२३०/- (रुपये अकरा लाख पन्नासोपैचा हजार नऊतो सौत फक्त) + व्याज + अनुषंगिक खर्च यांची ही परतफेड सदर सूचना प्राप्तीच्या ६० दिवसांत करण्यास सांगितले होते.

रकमेची परतफेड करण्यास कर्जदार असमर्थ ठरल्याने कर्जदार आणि सर्वसामान्य जनतेस याद्वारे सूचना देण्यात येते की, निमन्व्याहारीकरांनी खाली वर्णन करण्यात आलेल्या मिळकतीचा प्रतिकल्पक तयार करून कायद्याच्या कलम १३(४) अंतर्गत नियम ९ अन्वये २०.१०.२०२३ रोजी घेतला आहे.

कर्जदार/ गहाणदार/ जामिनदार आणि सर्वसामान्य जनतेस या सुनेद्वारे इशारा देण्यात येतो की, आणि सर मिळकतीशी करण्यात आलेला कोणताही व्यवहार हा स्टेट बँक ऑफ इंडिया, आरएसीपीसी आडगांव (६४०६६) यांस रकम रु. ११,८५,२३०/- (रुपये अकरा लाख पन्नासोपैचा हजार नऊतो सौत फक्त) + व्याज + अनुषंगिक खर्च १५.०७.२०२३ पर्यंतच्या भागाची राखणी राहिल. संरक्षित मालमतेचा उपलब्ध वेळेच्या यावतीत पुनर्तेकरिता कृपया सदर सरफेरी कायदा २००२ च्या संव्हान १३ च्या उपकलम (८) मधील तरतुदीकडे कर्जदाराने लक्ष देणे.

स्थार/जम मिळकतीचे वर्णन

प्लॉट नं. ०६, शाहीरोपक अपार्टमेंट, प्लॉट नं. १६, स. नं. ४४/४४/२+४४४, लाडक मळा, मासावी नगर, कर्जलरोड, हनुवावा महाराज मंदिरासमोर, जेजुरी, नाशिक ४२२१०१. यांशी क्षेत्र ८.३४ चौ.मी. (कापट). यांची तुलना - पूर्व - मार्जिनल स्पेस, पश्चिम - मार्जिनल स्पेस, दक्षिण - प्लॉट नं. ०५ व जूना, उत्तरे - मार्जिनल स्पेस.

दिनांक : २०/१०/२०२३
 दिनांक : नाशिक. (इंग्रजीतील मूळ सूचना प्राप्त धरवी). प्राधिकृत अधिकारी

जाहीर सूचना

दुकान नं. ५, ६, ७ आणि ८, एफएम क्षेत्रफळ १३५० चौ. फूट (चटई) तळमजला, विमलचल सीएएस, चर्च, टेंगो नाका, ठाणे - ४०६०११, ही मागता सी. रंजना रमेश जैन, श्री. दिपक रमेश जैन, सुकुरान गजलचंद परमार (एचयूपए) यांच्या कर्तांक श्री. सुकुरान गजलचंद परमार, सी. सोनु हिमांशु परमार, श्री. रमेश मिश्रील जैन आणि श्री. हिमांशु सुकुरान परमार यांच्या मालकीची असून सदर मालमता भाडेपट्टा (रजा आणि परवाना) तत्वावर सर्व प्रकल्प भारतासमोर नमूद संपादन करण्यासाठी खाली वर्णिलेल्या परिशिष्ट-अनुसार मूळ अशील अद्युक्त को-ऑप. बँक लि. वाटोदारी करीत आहे.

कोणत्याही व्यक्तीचे सदर मिळकतीमध्ये किंवा त्याच्याशी विक्री, अदलाबदल, गहाण, विवरस, धारणाधिकार, भेट, प्रवास तयार, वारसा, भाडेपट्टा, लिख अँड लायन्स, निवाह, सुविधाधिकार, अधिभारकालीन किंवा अन्य माग कोणत्याही स्वरूपाचे कोणतेही दावे किंवा हितसंबंध असल्यास त्यांनी याद्वारे निमन्व्याहारीकरांना पुढच्या दस्तावेजासह सार प्रकाशनाच्या ०७ (सात) दिवसांच्या आत लेखी स्वरूपात कळविणे आवश्यक आहे. कर्जदार केल्यास, आपचे अशील अशा दाव्यांच्या संदर्भातल्या भाडेपट्टी प्रकल्प पूर्ण करतील आणि असे दावे असल्यास ते त्यागित संपन्नले जातील आणि आमच्या अशिलान्वर ते बंधनकार असायार नाहीत.

उपरोक्त संदर्भाचे परिशिष्ट

दुकान नं. ५, ६, ७ आणि ८, एफएम क्षेत्रफळ १३५० चौ. फूट (चटई) तळमजला, विमलचल सीएएस, चर्च, टेंगो नाका, ठाणे - ४०६०११ दिनांक - २५.१०.२०२३

कुशल एन. बंडारी
 अध्यक्ष बँक करिता बंधारी, ६०१, ६ वा मजला, माटयादंड ४, रॉयल पाम्स, आर कॉलनी, गोरवाव (पूर्व), मुंबई - ४०० ०६५, मो. ९३२४६०६४५५

बँक ऑफ बडोदा Bank of Baroda

लुईसवाडी शाखा
 लॅण्डमार्क आर्केड सीएएस लि., पाचपाखाडी, नितीन कंपनी जंक्शन, लुईसवाडी, ठाणे (१), ठाणे ४०००१४.
 ईमेल - vjoul@bankofbaroda.co.in

कर्मचाऱ्या सूचना (स्थार मिळकतीकरिता)

ज्याअर्धी, निमन्व्याहारीकरा, बँक ऑफ बडोदा चे प्राधिकृत अधिकारी या नात्याने सिक्स्युरिटीयेशन अँड रिस्कन्ट्रोल अँड फायनान्सियल अँडिटेन्स अँड एनफोर्समेंट ऑफ सिक्स्युरिटी इंडेस्ट्रि (एनफोर्समेंट) कलम २००२ आणि कलम १३(२) सहसहता सिक्स्युरिटी इंडेस्ट्रि (एनफोर्समेंट) कलम, २००२ च्या नियम ९ अन्वये प्राप्त अधिकारांचा वापर करून सदर अँडच्या कलम १३(२) अन्वये दिनांक ०२.०८.२०२२ रोजी एक मागणी सूचना जारी करून कर्जदार मे. ए. के. क्रिश्णन, श्री. कल्पेश शंकरलाल भागुशाली, श्री. कानजी कर्ताश्या, श्री. अमजद अली खान, सी. पार्वती शंकरलाल भागुशाली, सी. रुपल हितन भागुशाली, सी. दर्शन दिनेश कर्ताश्या आणि सी. प्रिती एस्. भागुशाली यांना सूचनेत नमूद केलेली रकम ०७.०८.२०२३ रोजीमागणे रु. १,७९,७५,८३३.६७/- + लागू नसलेले व्याज (रुपये एक कोटी एकोणशी लाख पन्नासहजार हजार आठशे तेहेतीस आणि सदरुक्त पैसे मात्र) अधिक लागू नसलेले न बजावले जाणारे या रकमेची परतफेड घेण्यात येण्यात आली आहे.

रकमेची परतफेड करण्यात येणे वर नमूद कर्जदार आणि इतर असमर्थ ठरल्याने, याद्वारे निघेतले, येणे वर नमूद कर्जदार आणि सर्वसामान्य जनतेला सूचना देण्यात येते की, निमन्व्याहारीकरांनी खाली वर्णिलेल्या मिळकतीच्या कळसा सदर अँडच्या कलम १३(४) सहसहता सदरहू निमन्व्याहारीकरांना नियम ९ अन्वये त्याला/तिता प्रदान करण्यात आलेल्या शाहीका वापर करून ह्या २३ ऑक्टोबर, २०२३ रोजी घेतला.

विशेषतः येणे वर नमूद कर्जदार आणि इतर असमर्थ ठरल्याने, याद्वारे इशारा देण्यात येतो की, उक्त मिळकतीशी व्यवहार करू नये व सदर मिळकतीशी केलेला कोणताही व्यवहार हा बँक ऑफ बडोदाकरिता कर्जदार मे. ए. के. क्रिश्णन, श्री. कल्पेश शंकरलाल भागुशाली, श्री. कानजी कर्ताश्या, श्री. अमजद अली खान, सी. पार्वती शंकरलाल भागुशाली, सी. रुपल हितन भागुशाली, सी. दर्शन दिनेश कर्ताश्या आणि सी. प्रिती एस्. भागुशाली यांना परतफेड करावयाची सूचनेत नमूद रकम ०७.०८.२०२३ रोजीमागणे रु. १,७९,७५,८३३.६७/- + लागू नसलेले व्याज (रुपये एक कोटी एकोणशी लाख पन्नासहजार हजार आठशे तेहेतीस आणि सदरुक्त पैसे मात्र) अधिक लागू नसलेल्या बाबत आमची राखणी राहिल.

परिशिष्ट-१

स्थार/जम मिळकतीचे वर्णन

१. गहाणदार सी. पार्वती शंकरलाल भागुशाली यांच्या नावातील सव्हे रु. १/१०, १/१२, १/१३, १/१४, १/१५, १/१६, १/१७ आणि २/० गाव बाकडी, पनवेल तालुका, जिल्हा रायगड - ४१२०६६ धारक जमिनीवर सव्हेला आणि असलेल्या बांधकामित इमारत रु. १, ग्रीन एकर को अंश हाऊस सोसा लि येथे स्थित प्लॉट क्र. २०५, २वा मजला, मोज. चर्च क्षेत्र ६७४ चौ. फू. चे समतुल्य गहाण आणि सीमाबद्धता: पूर्व: सोसायटी गार्डन, पश्चिम: मोकळे हाऊस, उत्तर: मोकळे प्लॉट, दक्षिण: सोसायटी गार्डन.

२. गहाणदार सी. पार्वती शंकरलाल भागुशाली आणि सी. रुपल हितन भागुशाली आणि सी. दर्शन दिनेश कर्ताश्या यांच्या नावातील सव्हे रु. १/१०, १/१२, १/१३, १/१४, १/१५, १/१६, १/१७ आणि २/० गाव बाकडी, पनवेल तालुका, जिल्हा रायगड - ४१२०६६ धारक जमिनीवर सव्हेला आणि असलेल्या बांधकामित इमारत रु. १, ग्रीन एकर को अंश हाऊस सोसा लि येथे स्थित प्लॉट क्र. १०३, १ला मजला, मोज. चर्च क्षेत्र ४४४ चौ. फू. चे समतुल्य गहाण आणि सीमाबद्धता: प्लॉटची सीमाबद्धता: पूर्व: इमारत रु. १०, उत्तर: सोसायटी गार्डन, दक्षिण: व्हिलेज हाऊस. ३. गहाणदार सी. पार्वती शंकरलाल भागुशाली आणि सी. प्रिती एस्. भागुशाली यांच्या नावातील सव्हे रु. २६/१ आणि २/७/२डी आणि २ई, गाव कोसोली, पनवेल तालुका, जिल्हा रायगड - ४१२०६६ धारक जमिनीवर सव्हेला आणि असलेल्या बांधकामित रियल मेडिओ अशा जागा इमारत येथे स्थित प्लॉट क्र. ००३, १ला मजला, मोज. चर्च क्षेत्र ४०१ चौ. फू. चे समतुल्य गहाण. प्लॉटची सीमाबद्धता: पूर्व: आतीत रस्ता आणि भोक्का प्लॉट, पश्चिम: कान्हेतस रोड, उत्तर: भोक्का प्लॉट, दक्षिण: डी-३ रस्ता.

दिनांक : २३/१०/२०२३
 दिनांक : पनवेल प्राधिकृत अधिकारी बँक ऑफ बडोदा

जाहीर सूचना

सूचना देण्यात येत आहे की, आम्ही (१) यदोदित्य परसी श्राफ, (२) नेत्रिका आदि मोटाफ्रम (३) तनाझ आदि मोटाफ्रम (४) फरखद आदि मोटाफ्रम आणि (५) फिदाईस आदि मोटाफ्रम (मातृक), यांच्या नामाधिकाराची येथे परिशिष्टाच्या वर्णन केलेल्या मिळकतीच्या संदर्भात चौकशी करत आहोत.

अधोदित्य आदि मोटाफ्रम किंवा तिच्या कोणत्याही भागधार कोणत्याही स्वरूपाचे कोणतेही प्रभार, भार, हक्क, व्याज किंवा हक्क असल्याचा दावा कोणत्याही व्यक्ती किंवा व्यक्तीच्या नावावर सूचनेत नमूद केल्यास, असा कोणताही कायदा, हितसंबंध, बोसा किंवा मागणी माफ केली गेली आहे आणि/किंवा सर्व हेतू आणि उद्दीष्टांसाठी सोडली गेली आहे असे मानले जाईल.

परिशिष्ट

१२ एप्रिल १९६५ रोजी ब्राउन को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेडने जारी केलेल्या शेअर प्रमाणपत्र क्र. ३ अंतर्गत विभिन क्र. ५०२ ते ७५० (दोन्ही संदर्भातील) धारक असलेले २५० (दोन्ही पत्रास) शेअर्स, १ (एक) जून-टिडीम करण्याच्या स्टॉक फ्री कर्ज १२ एप्रिल १९६५ रोजी सोसायटीने जारी केलेले कर्ज स्टॉक बाँड प्रमाणपत्र क्र. ३ अंतर्गत रु. ६६,२५०/- (रुपये एकसष्ट हजार दोनशे पत्रास फक्त) चे रोखे आणि १९८ चौरस मीटर आकाराचा प्लॉट क्र. २. ब्राउन क्र. १/१११ ओळखल्या जाणाऱ्या इमारतीच्या दुसऱ्या मजल्यावरील शेअर आणि इमारतीवरील प्लॉट आणि २९, ३०, ३१, ३२, ३३, ३४, ३५, ३६, ३७, ३८, ३९, ४०, ४१, ४२, ४३, ४४, ४५, ४६, ४७, ४८, ४९, ५०, ५१, ५२, ५३, ५४, ५५, ५६, ५७, ५८, ५९, ६०, ६१, ६२, ६३, ६४, ६५, ६६, ६७, ६८, ६९, ७०, ७१, ७२, ७३, ७४, ७५, ७६, ७७, ७८, ७९, ८०, ८१, ८२, ८३, ८४, ८५, ८६, ८७, ८८, ८९, ९०, ९१, ९२, ९३, ९४, ९५, ९६, ९७, ९८, ९९, १००, १०१, १०२, १०३, १०४, १०५, १०६, १०७, १०८, १०९, ११०, १११, ११२, ११३, ११४, ११५, ११६, ११७, ११८, ११९, १२०, १२१, १२२, १२३, १२४, १२५, १२६, १२७, १२८, १२९, १३०, १३१, १३२, १३३, १३४, १३५, १३६, १३७, १३८, १३९, 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BEFORE THE NATIONAL COMPANY LAW TRIBUNAL AT MUMBAI
COMPANY PETITION NO 253 OF 2023

IN THE MATTER OF
THE COMPANIES ACT, 2013 INCLUDING
ANY STATUTORY MODIFICATION OR RE-
ENACTMENTS THEREOF FOR THE TIME BEING IN
FORCE AND INCLUDING RULES THEREUNDER;
AND

IN THE MATTER OF
PETITION FOR REDUCTION OF SHARE CAPITAL
UNDER SECTION 66 READ WITH SECTION 52 OF
THE COMPANIES ACT, 2013;

Chitrali Properties Private Limited
CIN: U70109MH1995PTC094686
A private limited company incorporated under
the Companies Act, 1956, having its registered
office at 3rd Floor, Westend Mall, Sector 1,
S. No. 169/1, Aundh D.P. Road, Pune 411007,
Maharashtra, India)

FORM NO. RSC - 4
(Pursuant to Rule 3(3))
Publication of Notice

Notice may be taken that an application vide CP No 253 / MB / 2023 ("Company Petition") has been presented before the National Company Law Tribunal at Mumbai ("Hon'ble Tribunal"), on September 24, 2023 for confirming reduction of balance of Rs. 62,50,31,691.28/- (Rupees Sixty Two Crore Fifty Lakh Thirty One Thousand Six Hundred and Ninety One point Two Eight only) out of the balance available in the securities premium account to set-off the entire accumulated losses i.e., the debit balance in the profit and loss account of Rs. 62,50,31,691.28/- (Sixty Two Crore Fifty Lakh Thirty One Thousand Six Hundred and Ninety One point Two Eight only) as on June 30, 2023 reflected under "Reserves and Surplus - Retained Earnings" as part of the "Other Equity".

The notices to individual creditors have been issued. The list of creditors prepared on the September 11, 2023 by the Petitioner Company is available at the registered office of the Company for inspection on all working days during 11 a.m. to 4 p.m. between Monday and Friday.

If any creditor of the Petitioner Company has any objection to the Company Petition or the details in the list of creditors, the same may be sent (along with supporting documents) and details about his name and address and the name and address of his authorised representative, if any, to the undersigned at the registered office of the Petitioner Company at 3rd Floor, Westend Mall, Sector 1, S. No. 169/1, Aundh D.P. Road, Pune 411007, Maharashtra, India.

If no objection is received within the time stated above, entries in the list of creditors will, in all the proceedings under the above Company Petition to reduce the share capital of the Company, be treated as correct.

It may also be noted that a hearing has been fixed for February 1, 2024, on which the Hon'ble Tribunal shall hear the Company Petition. In case any creditor intends to attend the hearing, he should make a request along with his objections, if any.

Dated this 26th day of October 2023 at Pune

For Chitrali Properties Private Limited

Sd/-
Kedar Natu
Company Secretary
ICSI Membership No: A45127
Address: M-18, Maurya Vihar Society,
Near Mahatma Society,
Kothrud, Pune - 411038
Email ID: kedar.natu@nexusmall.com

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/S. PRECISION REALTY DEVELOPERS PRIVATE LIMITED (IN CIRP)

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	M/s. Precision Realty Developers Private Limited
2. Date of Incorporation of Corporate Debtor	11/01/2007
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. of Corporate Debtor	U70200MH2007PTC166932
5. Address of the registered office and principal office (if any) of corporate debtor	Current Registered office: Shop No. 45, Ground Floor, F wing, Krishna Arcade building No. 11, Yashwanth Shrushti, Khaira Bosisar, Thane, Palghar, Maharashtra, India, 401501. Previous Registered office: Knowledge House, Shyam Nagar, Off. Jogeshwari - Vikhroli link Road, Jogeshwari - East Mumbai - 400060.
6. Insolvency commencement date in respect of corporate debtor	20.10.2023 (Order received on 25.10.2023)
7. Estimated date of closure of Insolvency Resolution Process	22.04.2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Pradeep Kumar Kabra IBBI/PA-001/IP-P01104/2017-18/11790
9. Address and e-mail of the interim resolution professional, as registered with the Board	Pradeep Kumar Kabra C/905, Ofra Building V.I.P. Road, Barhathana, Vesu, Surat, Gujarat, 395007 Email: - ipradeepkabra@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Pradeep Kumar Kabra 301, 3 rd Floor, Reegus Business Center, Above Mercedes Showroom, New City Light Road, Barhathana, Vesu Surat Gujarat 395007. Email: iprpd@gmail.com
11. Last date for submission of Claims	Wednesday, 08.11.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/home/downloads b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. Precision Realty Developers Private Limited on 20th October 2023 (Order received on 25.10.2023)

The creditors of M/s. Precision Realty Developers Private Limited, are hereby called upon to submit their claims with proof on or before **Wednesday, 08th November, 2023** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties. Sd/-
CA. IP Pradeep Kumar Kabra
Date: 26.10.2023 IRP for M/s. Precision Realty Developers Private Limited
Place: Surat IBBI Registration No.: IBBI/PA-001/IP-P01104/2017-18/11790

FORM NO. CAA 2
BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
C.P.(CAA)/246/MB/2023
IN
C.A.(CAA)/47/MB/2023

In the matter of the Companies Act, 2013;
AND
In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013
AND
In the matter of the Scheme of Amalgamation (Merger by Absorption) of Ador Fontech Limited ("ADFL" or "Transferor Company") with Ador Welding Limited ("AWL" or "Transferee Company") and their respective Shareholders ("Scheme" or the "Scheme of Amalgamation")

Ador Welding Limited, a Public Limited)
Listed Company, incorporated under the)
provisions of Indian Companies Act, VII of)
1913, having its registered office at Ador)
House, 6, K. Dubash Marg, Fort, Mumbai -)
400001-16, Maharashtra, India) Petitioner Company /
CIN: L70100MH1951PLC008647) Transferee Company
And

Ador Fontech Limited, a Public Limited)
Listed Company, incorporated under provisions)
of the Companies Act, 1956, having its)
registered office at Belview, 7, Haudin Road,)
Bengaluru-560042, Karnataka, India) Non Petitioner Company
CIN: L319009KA1974PLC020010) / Transferor Company

NOTICE OF PETITION

A Petition under Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 for sanction of the Scheme of Amalgamation (Merger by Absorption) of Ador Fontech Limited with Ador Welding Limited and their respective shareholders, presented by the Petitioner Company before the Hon'ble National Company Law Tribunal, Mumbai Bench ("NCLT") was admitted by the Hon'ble NCLT on 05th September, 2023. The aforesaid petition is fixed for hearing before the Hon'ble NCLT on 09th November, 2023 in the morning or soon thereafter.

Any person desirous of supporting or opposing the said petition, should send to the Petitioner Company's Advocate, at undersigned address, a notice of his / her / its intention signed by him / her / it or his / her / its advocate, with his / her / its name and address, so as to reach the Petitioner Company's Advocate not later than 02 (two) days before the date fixed for the hearing of the said Petition. Where he / she / it seeks to oppose the aforesaid petition, the grounds of opposition or a copy of affidavit in that behalf should be furnished with such notice. A copy of such representation / notice may simultaneously also be served upon the Petitioner Company.

A copy of the Company Scheme Petition along with all the exhibits will be furnished by the undersigned to any person requiring the same on payment of the prescribed fees for the same.

Dated this 25th October, 2023

Hemant Sethi & Co
Sd/-
Advocate for Petitioner Company
309, New Bake House, Maharashtra Chamber
of Commerce Lane, Kala Ghoda, Fort,
Mumbai - 400 023

Bank of Maharashtra
Head Office: Lokmangal, 15/1, Shivajinagar, Pune-5
AF10/Alibag/SARFAESI/2023-24
By Regd. A.D. Date: 24.07.2023

Alibag Branch (0229)
Karve Building, Maharashtra Karve road
At Post-Alibag, Dist Raigad, Tel- 02141222119
Email: Bom229@mahabank.co.in

To,
1) Mr. Navinchand L. Mishra (Borrower) & Mrs. Hema Navin Mishra (Borrower) 411 4th Floor, Gangaram Niwas, Balujpada, Done Lane, Achole Road, Nalaspore East, Dist - Palghar - 401209
2) Mr. Mangesh Dilip Raul (Guarantor) Room No. 3, 1st Floor, Maternity Home, Akurli Rd, Opp. Dena Bank, Kandivali East, Mumbai, Maharashtra - 400101.

Dear Sir/Madam,
Sub-Notice U/s 13 (2) of Securitization & Reconstruction Of Financial Assets and Enforcement of Security Interest Act 2002

1. That you No. 1 have been sanctioned the following credit facilities by us at your request. That you No. 2 stood as the guarantor to the credit facilities available by you no. 1.
2. That the details of the credit facilities, the securities charged in favour of the Bank and the present outstanding dues are as under:

Sr. No.	Nature & Amt. Of Credit facility	Security	Date of NPA
1	1.Term Loan facility of Rs.12,80,000/- A/c no. 60156627436	Primary security: 1. Equitable Mortgage of Residential Property, Flat No. 003, Ground Floor, "Deep - Chhya" Apartment, Village. Achole, Nalaspore, Tal. Vasai, Dist. Thane - 401107, admeasuring 42.01 Sq. mtrs. Name of the Executants of Equitable Mortgage of the above properties is Mr. Navinchand L. Mishra & Mrs. Hema Navin Mishra	23/07/2023
ROI		Ledger Balance (as on 24/07/2023)	Unapplied Interest upto 24/07/2023
Base Rate + Increment % Pa with monthly rests as per present rate and scheme /RLLR + 0.10= 9.30+ 0.10= 9.40		Term Loan Rs. 9,75,236.00/-	Rs. 77,440.00/-
		Rs. 10,52,676.00/-	

3. That in consideration of the credit facilities availed, you have executed the following documents in favour of the bank and also charged and created securities in favour of the Bank as above mentioned.

Document obtained for	TL	Dated	Document obtained for	TL	Dated
a. Application / Request Letter For Making Credit Facility Available - H/SD1		22/03/2014	c. Guarantee Agreement For All Facilities		22/03/2014
b. Agreement For Term Loan		22/03/2014	d. F 260		26/03/2014
c. Demand Promissory Note		22/03/2014	e. ANNEKURE - A		14/03/2014
			f. ANNEKURE - B		15/03/2014
			g. ANNEKURE - C		17/03/2014

4. That you have failed to adhere to the terms and conditions of sanction and made defaults and accordingly your account has been classified by the Bank as NPA on 23/07/2023 in accordance with the prescribed norms issued by Reserve Bank of India. In spite of our repeated demands, you have not paid the outstanding amount in your account.

5. That in exercise of powers conferred on the Bank under the Act referred to above, you are, therefore, hereby called upon to repay in full amount of **Rs. 10,52,676.00/-** Rupees Ten lakhs Fifty Two Thousand Six Hundred Seventy Six only, plus unapplied interest w.e.f. 24/07/2023 at 9.40% p.a towards Housing loan account other charges and expenses (and both facilities within 60 days from the date of receipt of this notice; failing which, the Bank shall exercise any and/or all the powers under Sub-Sec. 4 of Sec. 13 of above Act, in which case you shall also be liable to further pay all costs, charges and expenses of other incidental charges thereof. The powers available under the Act inter alia includes:-
a. To take possession of the secured assets, wherein the security interest has been created as above mentioned together with the right to transfer by way of lease, assignment or sale.
b. To take over the management of the secured assets including right to transfer by way of lease, assignment or sale.
c. To appoint any person as Manager to manage the secured assets, the possession of which will be taken over by us and the Manager shall manage the secured assets and any transfer of secured assets shall vest in the transferee all rights in or in relation to, the secured assets, as if the transferee all rights in or in relation to, the secured assets, as if the transfer had been made by you.
d. To write to or issue notice in writing to any person, who has acquired any of the secured assets against which security interest has been created from whom any money is due or may become due to you to pay us the money.
6. Please take a note that as per Sec 13 (13) of the Act, after receipt of this notice, you are restrained from disposing off or dealing with the securities without our prior written consent.
7. The borrowers attention is invited to provisions of sub-section 8 of Section 13 of the Act in respect of the time available to redeem the secured assets.

FOR BANK OF MAHARASHTRA
Authorized Officer & Chief Manager, Alibag Branch

Bank of Maharashtra
Head Office: Lokmangal, 15/1, Shivajinagar, Pune-5
AF10/Alibag/SARFAESI/2023-24
By Regd. A.D. Date: 28.08.2023

Alibag Branch (0229)
Karve Building, Maharashtra Karve road
At Post-Alibag, Dist Raigad, Tel- 02141222119
Email: Bom229@mahabank.co.in

To,
1) Mr. Bhausaheb Ramchandra Koli (Borrower) & Mrs. Shalini Bhausaheb Koli (Borrower) Flat No. 2, Ground Floor, The Saraswati Apartment, Village - Kegaon Uran, Dist - Raigad, PIN - 400702
2) Mr. Bhausaheb Kachru Salve (Guarantor) Room No. 3, A Wing, Shiv Sagar Apartment, Nagon, Uran, Raigad - 400702

Dear Sir/Madam,
Sub-Notice U/s 13 (2) of Securitization & Reconstruction Of Financial Assets and Enforcement of Security Interest Act 2002

1. That you No. 1 & 2 have been sanctioned the following credit facilities by us at your request. That you No. 3 stood as the guarantor to the credit facilities available by you no. 1 and 2.
2. That the details of the credit facilities, the securities charged in favour of the Bank and the present outstanding dues are as under:

Sr. No.	Nature & Amt. Of Credit facility	Security	Date of NPA
1	1.Term Loan facility of Rs.7,65,000/- A/c no. 60135983411	Primary security: 1. Equitable Mortgage of Residential Property, Flat No. 002, A - Wing, Ground Floor, "Saraswati" Apartment, Village. Kegaon, Uran, Tal Uran, Dist - Raigad - 400702, admeasuring 396 Sq. ft. Name of the Executants of Equitable Mortgage of the above properties is Mr. Bhausaheb Ramchandra Koli.	25/08/2023
ROI		Ledger Balance (as on 28/08/2023)	Unapplied Interest upto 28/08/2023
Base Rate + Increment % Pa with monthly rests as per present rate and scheme /RLLR + 0.10= 9.30+ 0.10= 9.40		Term Loan Rs. 4,40,640.00/-	Rs. 94,717.00/-
		Rs. 5,35,357.00/-	

3. That in consideration of the credit facilities availed, you have executed the following documents in favour of the bank and also charged and created securities in favour of the Bank as above mentioned.

Document obtained for	TL	Dated	Document obtained for	TL	Dated
a. Application / Request Letter For Making Credit Facility Available - RF 45		03/05/2013	c. Guarantee Agreement For All Facilities		03/05/2013
b. Agreement For Term Loan		03/05/2013	d. ANNEKURE - A		29/05/2013
c. Demand Promissory Note		03/05/2013	e. ANNEKURE - B		16/07/2013
			f. ANNEKURE - C		17/07/2013
			g. H/LS D 6		03/05/2013

4. That you have failed to adhere to the terms and conditions of sanction and made defaults and accordingly your account has been classified by the Bank as NPA on 25/08/2023 in accordance with the prescribed norms issued by Reserve Bank of India. In spite of our repeated demands, you have not paid the outstanding amount in your account.

5. That in exercise of powers conferred on the Bank under the Act referred to above, you are, therefore, hereby called upon to repay in full amount of **Rs. 5,35,357.00/-** Rupees Five lakhs Thirty Five Thousand Three Hundred Fifty seven only, plus unapplied interest w.e.f. 25/08/2023 at 9.40% p.a towards Housing loan account other charges and expenses (and for both facilities within 60 days from the date of receipt of this notice; failing which, the Bank shall exercise any and/or all the powers under Sub-Sec. 4 of Sec. 13 of above Act, in which case you shall also be liable to further pay all costs, charges and expenses of other incidental charges thereof. The powers available under the Act inter alia includes:-
a. To take possession of the secured assets, wherein the security interest has been created as above mentioned together with the right to transfer by way of lease, assignment or sale.
b. To take over the management of the secured assets including right to transfer by way of lease, assignment or sale.
c. To appoint any person as Manager to manage the secured assets, the possession of which will be taken over by us and the Manager shall manage the secured assets and any transfer of secured assets shall vest in the transferee all rights in or in relation to, the secured assets, as if the transferee all rights in or in relation to, the secured assets, as if the transfer had been made by you.
d. To write to or issue notice in writing to any person, who has acquired any of the secured assets against which security interest has been created from whom any money is due or may become due to you to pay us the money.
6. Please take a note that as per Sec 13 (13) of the Act, after receipt of this notice, you are restrained from disposing off or dealing with the securities without our prior written consent.
7. The borrowers attention is invited to provisions of sub-section 8 of Section 13 of the Act in respect of the time available to redeem the secured assets.

FOR BANK OF MAHARASHTRA
Authorized Officer & Chief Manager, Alibag Branch

झारखण्ड सरकार, पेयजल एवं स्वच्छता विभाग

ई-प्रोक्चोरमेंट सूचना (प्रथम आमंत्रण)

ई-निविदा सूचना संख्या - (तेनुघाट) 05/2023-24 तिथि - 25.10.2023

Sr. No.	Name of the Work	Estimate Value	Estimated Date of Completion
1	Name of the Work :- Strengthening of Source by Construction of Intakewell, Gangway supplying & Laying Raw Water Rising main from Konar River to Existing WTP for Gomia Rural Water Supply scheme under D.W. & S. Division Tenughat for the year 2023-24	431.24713 लाख	
2	प्राकृतिक राशि	4.32 लाख	
3	अग्रघन की राशि	10000.00	
4	परिमाण विपत्र का मूल्य	06 माह	
5	कार्य पूर्ण करने की अवधि	31.10.2023 समय 02.00 बजे अपराह्न तक	
6	वेबसाइट पर निविदा प्रकाशन की तिथि	04.11.2023 समय 12.30 बजे अपराह्न तक	
7	प्रो बीड सिटिंग की तिथि	14.11.2023 समय 05.00 बजे अपराह्न तक	
8	निविदा प्राप्ति (ऑन लाईन बिडिंग) की अन्तिम तिथि एवं समय	16.11.2023 समय 04.00 बजे अपराह्न तक	
9	तकनीकी बिड खोलने की तिथि एवं समय	अधीक्षण अभियंता का कार्यालय पेयजल एवं स्वच्छता अंचल, धनबाद।	
10	तकनीकी बिड खोलने का स्थान	कार्यपालक अभियंता, पेयजल एवं स्वच्छता प्रमंडल, तेनुघाट।	
11	निविदा आमंत्रित करने वाले पदाधिकारी का नाम / पदनाम :-	9430153040, 7541938775	
12	निविदा आमंत्रित करने वाले कार्यालय का टेलिफोन नं०	0651-2480345	
13	ई- प्रोक्चोरमेंट सेल का हेल्प लाईन नं०		

नोट - केवल ई निविदा ही स्वीकार किये जायेंगे।

1) निविदा अन्तर्गत परिमाण विपत्र का मूल्य एवं अग्रघन की राशि ई-गवर्नंस विभाग झारखण्ड मंत्रालय, धुर्वा, राँची के आदेश ज्ञापक 120 दिनांक 03.10.2023 द्वारा निर्गत आदेश के अनुरूप प्राप्त की जाएगी।

2) ऐसे सम्बद्ध जिन्हें पेयजल एवं स्वच्छता विभाग झारखण्ड सरकार का निबंधन प्राप्त नहीं है वे भी निविदा में भाग ले सकते हैं वशत कि वे ऐसे सम्बद्ध को कार्य आवंटित की तिथि से दो माह के अन्दर पेयजल एवं स्वच्छता विभाग झारखण्ड सरकार से निबंधन पत्र प्राप्त कर लेना अनिवार्य होगा। अधिक जानकारी के लिए वेबसाइट <http://jharkhandtender.gov.in> पर देखा जा सकता है।

कार्यपालक अभियंता
पेयजल एवं स्वच्छता प्रमंडल, तेनुघाट

PR 309828 Drinking Water and Sanitation (23-24)_D

ADITYA BIRLA CAPITAL Registered Office: Indian Rayon Compound, Veraval, Gujarat-362 266.
ADITYA BIRLA FINANCE LIMITED Corporate Office: 10th Floor, R Tech Park, Nirlon Complex, Near Hub Mall, Goregaon (East), Mumbai-400 063, MH.

DEMAND NOTICE

UNDER SEC 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("THE ACT") READ WITH RULE 3 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("THE RULES")

The undersigned being the Authorized officer of **Aditya Birla Finance Limited (ABFL)** under the Act and in exercise of powers conferred under Section 13(2) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is / are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below:
In connection with the above, Notice is hereby given, once again, to the said Borrower(s) / Legal Heir(s) / Legal Representative(s) to pay to **ABFL**, within 60 days from the date of the respective Notice(s), the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents / writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to **ABFL** by the said Borrower(s) respectively.

Sr. No.	Name and Address of the Borrower(s)	Demand Notice Date & NPA Date	Description of Immovable property																				
1.	Pramod Babu Kamble •Email ID :- kampramod@gmail.com •Mob. No. :- 8879071497 2. Mrs. Rashmi Pramod Kamble, W/o. Pramod Babu Kamble ADD. 1: Chandresh Mandir CHS., Lodha Heaven, Near Jain Mandir, Dombavli (East), Kalyan, Thane-421 204; ADD. 2: C/o. KV Fire Chemicals India Pvt. Ltd.; Kamla Niwas, Plot No. 32, Lane-B, Sector-8, Vashti, Navi Mumbai-400 703. •LAN : ABFLMUMDSB000068862	16 th October 2023 & 14 th August 2022 Total D. Dues Amt. ₹ 20,04,481.26 as on 16.10.2023	All that Piece & parcel of self contained residential Flat No. C/302 On 3 rd Floor Admeasuring 375 Sq. Ft. (Equivalent to 34.85 Sq. Mtr.) Build-up Area in The Called "Chandesh Mandir (A, B, C)" Co-operative Housing Society Limited Lying being and Situated At Lodha Heaven Kalyan Shilphata, Nilje, Dombivli (East) <table border="1"> <thead> <tr> <th>Survey No.</th> <th>Hissan No.</th> <th>Survey No.</th> <th>Hissan No.</th> </tr> </thead> <tbody> <tr> <td>126</td> <td>1P(AII) 2P(AII)</td> <td>155</td> <td>2P(AII), 4/1P (AII), 4/2P (AII) 4/3, 4/4, 5P (AII), 6, 7/1, 7/2</td> </tr> <tr> <td>127</td> <td>2</td> <td></td> <td></td> </tr> <tr> <td>151</td> <td>2</td> <td>156</td> <td>1/1</td> </tr> <tr> <td>153</td> <td>-</td> <td>207</td> <td>1P, 2P, 3P, 4</td> </tr> </tbody> </table> Bearing Corresponding Revenue Village :- Nilje, Dombivli (East), Taluka :- Kalyan, District :- Thane, Within The Limits of Kalyan Dombivli Municipal Corporation & Registration Sub District Kalyan, Registration District Thane.	Survey No.	Hissan No.	Survey No.	Hissan No.	126	1P(AII) 2P(AII)	155	2P(AII), 4/1P (AII), 4/2P (AII) 4/3, 4/4, 5P (AII), 6, 7/1, 7/2	127	2			151	2	156	1/1	153	-	207	1P, 2P, 3P, 4
Survey No.	Hissan No.	Survey No.	Hissan No.																				
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127	2																						
151	2	156	1/1																				
153	-	207	1P, 2P, 3P, 4																				

With further interest, additional interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and / or realization. If the said Borrower(s) shall fail to make payment to **ABFL** as aforesaid, then **ABFL** shall proceed against the above Secured Asset(s) / Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Borrower(s) / Legal Heir(s) / Legal Representative(s) as to the costs and consequences.

The said Borrower(s) / Legal Heir(s) / Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s) / Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of **ABFL**. That please note that this is a final notice under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002). Needless to say, that **ABFL** shall be within its right to exercise any or all of the rights referred to above against the borrower(s) entirely at their risk, responsibility & costs.

Sd/-
Authorized Officer
ADITYA BIRLA FINANCE LIMITED
Place : Thane, Maharashtra.
Date : 26.10.2023

SALE OF ASSETS
SHIRT

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. PRECISION REALTY DEVELOPERS PRIVATE LIMITED (IN CIRP)

Relevant Particulars		
1.	Name of Corporate Debtor	M/s. Precision Realty Developers Private Limited
2.	Date of Incorporation of Corporate Debtor	11/01/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. of Corporate Debtor	U70200MH2007PTC166932
5.	Address of the registered office and principal office (if any) of corporate debtor	Current Registered office: Shop No. 45, Ground Floor, F wing, Krisha Arcade, building No. 11, Yashwant Shruti, Khaira Boisar, Thane, Palghar, Maharashtra, India, 401501. Previous Registered office: Knowledge House, Shyam Nagar, Off. Jogeshwari – Vikhroli link Road, Jogeshwari – East Mumbai -400060.
6.	Insolvency commencement date in respect of corporate debtor	20.10.2023 (Order received on 25.10.2023)
7.	Estimated date of closure of Insolvency Resolution Process	22.04.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pradeep Kumar Kabra IBBI/IPA-001/IP-P01104/2017-18/11790
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Pradeep Kumar Kabra C/905, Ofira Building V.I.P Road, Bharthana, Vesu, Surat, Gujarat, 395007 Email: - ippradeepkabra@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Pradeep Kumar Kabra 301, 3 rd Floor, Reegus Business Center, Above Mercedes Showroom, New City Light Road, Bharthana, Vesu Surat Gujarat 395007. Email: ip.prdpl@gmail.com
11.	Last date for submission of Claims	Wednesday, 08.11.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/home/downloads b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **M/s. Precision Realty Developers Private Limited** on **20th October 2023** (Order received on 25.10.2023)

The creditors of **M/s. Precision Realty Developers Private Limited**, are hereby called upon to submit their claims with proof on or before Wednesday, 08th November, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 26.10.2023
Place: Surat



CA. IP Pradeep Kumar Kabra
IRP for M/s. Precision Realty Developers Private Limited
IBBI Registration No.: IBBI/IPA-001/IP-P01104 /2017-18/11790